RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS IN ACCORDANCE WITH REGULATION 26(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") IN RELATION TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

CIN: L24231GJ1988PLC011458

Regd. Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
Tel. No: (+91) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com
Website: www.rekvinalaboratories.in | **Contact Person:** Deepak Khandelwal, Company Secretary & Compliance Officer

Recommendations of the Committee of Independent Directors ("**IDC**") of Rekvina Laboratories Limited ("**Target Company**" or "**TC**") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI SAST Regulations**") in relation to the open offer to the public shareholders of the Target Company ("**Open Offer**") made by Surbhit Mukesh Shah **("Acquirer – 1")**, Amit Mukesh Shah **("Acquirer – 2")**, and Dhruvalkumar Patel **("Acquirer – 3")**, (collectively **"Acquirers"**)

1.	Date	June 24, 2026
2.	Name of the Target Company (TC)	Rekvina Laboratories Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 10/- per Equity Share, aggregating to a total consideration of ₹ 2,89,01,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer 1:** Surbhit Mukesh Shah **Acquirer 2:** Amit Mukesh Shah **Acquirer 3:** Dhruvalkumar Patel
5.	Name of the Manager to the offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 | Email Id: investors@vivro.net **Contact Person:** Shivam Patel | Website: www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Jay Chintan Patel (Chairman) 2. Prateek Jain (Member)
7.	IDC Member's relationship with the TC	IDC Member's relationship with the TC ● All IDC members are Non-Executive and Independent Directors of the Target Company. ● None of the members of the IDC holds any Equity Share in the Target Company. ● None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 10 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated March 16, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on March 24, 2026; (iii) Draft Letter of Offer dated April 2, 2026; (iv) Letter of Offer dated June 20, 2026 (v) Valuation reports dated March 16, 2026 from Devang S. Thakar, Registered Valuer (SFA) (Registration No.: IBBI/RV/03/2022/14881), to determine the fair valuation of equity shares of the Rekvina Laboratories Limited and Radiant Parenterals Limited and to determine the fair equity share swap ratio. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Company and Radiant Parenterals Limited are in the similar line of business, hence, the said acquisition is proposed to help the Company in expanding its presence in the existing line of business by integrating the operations, products, and services of Radiant thereby strengthening the Company's position in the market by consolidating operations within the same industry segment and increasing overall market share. It will also help to leverage operational efficiencies through shared resources, infrastructure, distribution networks, and management expertise. The acquisition is proposed with the objective of expanding the Company's operations in the same line of business, achieving operational and financial synergies, increasing market share, strengthening the customer base, and creating long-term shareholder value. (ii) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the SEPA i.e. ₹10/- (Rupees Ten Only). (iii) The Offer price is determined by the Acquirers and manager to the open offer taking into account valuation parameters i.e. ₹10/- (Rupees Ten Only) and is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on June 23, 2026, being ₹ 37.45 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rekvinalaboratories.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Rekvina Laboratories Limited
Sd/-
Jay Chintan Patel
Chairman- Committee of Independent Directors
DIN: 0147916

Date : June 24, 2026
Place: Vadodara, Gujarat

PUBLIC NOTICE

NOTICE IS HEREBY GIVEN TO:
1. Happy Loan Management Private Limited (formerly known as Arthimpact Finserve Private Limited) At: The Empire Business Centre, Empire Industries Ltd, 414, Senapati Bapat Marg, Lower Parel, Mumbai City, Maharashtra-400013
2. Mr. Kunal Avinash Kumthekar (Director)
3. Mr. Manish Khera (Director)
4. Mr. Santosh V. Embrandiri

that the arbitration proceedings initiated by DMI Finance Private Limited against the above-named Respondents are pending before Hon'ble Ms. Justice R. Banumathi (Retd.), Former Judge, Supreme Court of India, acting as the Sole Arbitrator.
The matter is listed for hearing on 06.07.2026 at 4:30 P.M. through Video Conferencing.
The Respondents are hereby called upon to appear, either in person or through their authorised counsel, on the aforesaid date and time.
Any communication in this regard may be addressed to:
Email: banumathir1955@gmail.com, dc04@diac.ind.in
Address: A-417, Second Floor, Block-A, Defence Colony, New Delhi – 110024
In the event of non-appearance, the proceedings shall continue in accordance with law.

Place : New Delhi, Date: 24.06.2026

CENLUB INDUSTRIES LIMITED

CENLUB Industries Limited
CIN No: L67120HR1992PLC035087
Regd. Off.: Plot No.233-234-235, Sector-58, Ballabgarh, Faridabad-121004 (Haryana)
Tel.: +91-8826794470-71 **E-mail-** investors@cenlub.in **Website:** www.cenlub.in

NOTICE TO SHAREHOLDERS
Transfer of Dividend & Equity Shares of the Company to the Investor Education and Protection Fund Account (IEPF)

Notice is hereby given that pursuant to the provisions of Section 124 (5) & (6) of the Companies Act., 2013 ("The Act) read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") as amended from time to time **the Final Dividend declared by the Company for the financial year 2018-19, which remains unclaimed for a period of seven consecutive years will be credited to IEPF within 30 days of due date i.e. October 15, 2026** along with corresponding shares on which dividends has not been claimed for the seven consecutive years or more as per procedure set out in the Rules.

In compliance with the said Rules the Company has sent an individual communication to all the concerned shareholders whose shares are liable to be transferred to IEPF on October 15, 2026, the full details of such shareholders is made available on the Company website at www.cenlub.in.

The concerned shareholders are requested to send request letter along with self -attested copy of the KYC documents like PAN Card, cancelled cheque leaf, Aadhar Card with latest copy of utility bill (not older than 2 months) as address proof to the Company Secretary at the Registered office of the Company at **Plot No. 233-234-235, Sector-58, Ballabgarh, Faridabad -121004 (Haryana)** or to the Company's Registrar and Transfer Agent - **Beetal Financial & Computer Services (P) Ltd (Unit- Cenlub Industries Limited), Beetal House, 3rd Floor 99 Madangir, Behind Local Shopping Centre, Near Dada Harsukhdas Mandir, New Delhi-110062** for claiming the dividend on or before October 15, 2026 and avoid transfer of their shares to IEPF Authority.

In the event valid claim is not received on or before October 15, 2026, the company will proceed to transfer the liable dividend and corresponding Equity shares in favor of the IEPF authority without any further notice.

Please note that no claim shall be against the Company in respect of unclaimed dividend amount and shares transferred to IEPF pursuant to the above process.

It may also be noted that the concerned shareholders can claim both shares and dividend form IEPF authority by making an application in web-based Form IEPF-5 and sending the physical copy of the form filed along with the requisite documents enumerated the Form IEPF-5 to Nodal Officer of the Company.

For any queries on the above matter shareholders are requested to contact Company or RTA of the Company at the details mentioned above.

For CENLUB INDUSTRIES LTD
Sd/-
ANSH MITTAL
WHOLE TIME DIRECTOR
DIN: 00041986

Place: Faridabad
Date: June 24, 2026

हिन्दुस्तान कॉपर लिमिटेड
HINDUSTAN COPPER LIMITED

www.hindustancopper.com

NOTICE TO SHAREHOLDERS
SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS OF PHYSICAL SHARES

Pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/I/3750/2026, dated 30.01.2026, shareholders who had lodged their transfer deeds of physical shares prior to the deadline of 01.04.2019 which were rejected/returned/not attended to due to deficiency in the documents, process or otherwise and also missed to re-lodge their request before the cut-off date i.e. 31.03.2021 are granted one more opportunity for re-lodgement of transfer requests for a period of one year from 05.02.2026 to 04.02.2027. During this special window period, the shares that are re-lodged for transfer shall be issued only in demat mode and shall be under lock-in for a period of one year from the date of registration of transfer. Such securities shall not be transferred/lien-marked/pledged during the said lock-in period.

Eligible shareholders may submit their transfer requests along with the requisite documents within the stipulated period to the Registrar and Share Transfer Agent of the Company [Alankit Assignments Ltd, 205-208, Anarkali Complex, Jhandewalan Extension, New Delhi-110055, Email id: rta@alankit.com, Contact No.: 011 4254 1234]or to the Company [Hindustan Copper Ltd, 'Tamra Bhawan',1, Ashutosh Chowdhury Avenue, Kolkata-700019, Email id: investors_cs@hindustancopper.com, Contact No.: 033 2202 1000].

For Hindustan Copper Ltd
Sd/-
(Mritunjay Kumar Dev)
Company Secretary & Compliance Officer

Date : 24.06.2026
Place : Kolkata

Regd. Office : Tamra Bhavan, 1, Ashutosh Chowdhury Avenue Kolkata - 700019, Tel: 91 33 2202-1000
E-mail : investors_cs@hindustancopper.com, CIN: L27201WB1967GOI028825

BLUE HORIZON INVESTMENTS LIMITED

CIN: L99999MH1974PLC127031
Registered Address: Ballarpur Paper Mills, P.O. Ballarpur-442 901 District Chandrapur, Maharashtra
Corporate Address: Tower C, Vatika First India Place, M.G. Road, Gurugram-122001, Haryana
Email ID: sect.bluehorizon@avanthaholdings.com
Contact Number: 0124-4099500; **Website:** www.bhil.org

NOTICE OF 52nd ANNUAL GENERAL MEETING

NOTICE is hereby given that 52nd Annual General Meeting (AGM) of the shareholders of the Company will be held on **Friday, 31st July, 2026** at 12:00 noon (IST) through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM") facility without the physical presence of the members at a common venue, in compliance with General Circular No. 03/2025 dated 22nd September, 2025 issued by the Ministry of Corporate Affairs ("the MCA") read together with previous circulars issued by the MCA in this regard (hereinafter referred as "MCA Circulars") and Circular No. SEBI/HO/CFD/CFD- PoD-2/P/CIR/2023/167 dated 7th October, 2023, issued by the Securities Exchange Board of India ("the SEBI") read together with previous circulars issued by the SEBI (hereinafter referred as "SEBI Circulars") (MCA Circulars and SEBI Circulars are collectively referred as "Applicable Circulars"). The Registered Office of the Company shall be deemed venue for the AGM.

The Notice of 52nd AGM and the Annual Report of the Company for the Financial Year 2025-26 will be sent only by email to all those Members, whose email addresses are registered with the Company, Registrar and Share Transfer Agent (RTA) or with their respective Depository Participants ("DPs"). Members can join and participate in the 52nd AGM through VC/OAVM facility only. The procedure and instructions for joining the 52nd AGM and the manner of participation in the remote electronic voting or casting vote through e-voting system during 52nd AGM (including the Members holding shares in physical form or whose email addresses are not registered with the DPs/ Company/ RTA) are provided in the Notice of 52nd AGM. Members participating through the VC/OAVM facility shall be counted for the purpose of reckoning the quorum under Section 103 of the Companies Act, 2013. The Notice of 52nd AGM and the Annual Report will also be available on Company's website i.e. **www.bhil.org**, Central Depository Services (India) Limited ("CDSL") website i.e. **www.evotingindia.com** and website of Calcutta Stock Exchange.

Members who have not registered their e-mail address with the Company/RTA/DPs, please follow below instructions for registration of email id for obtaining Annual Report and login details for e-voting:

Physical Holding	Please visit the link **www.rcmcdelhi.com** or mail at **investor.services@rcmcdelhi.com** and follow the process for updation of e-mail ID as guided therein. The Member who updates his/her Email address post-dispatch of the Notice of 52nd AGM of the Company, may request to RTA for issuance, through e-mail, the soft copy of the Notice and the procedure for remote e-voting along with the User ID and password to enable e-voting for this AGM. In case of any query, the member may send an e-mail to RTA at **investor.services@rcmcdelhi.com**.
Demat Holding	Please contact your DP and register your email address in your demat account, as per the process advised by your DP.

By order of the Board
For **Blue Horizon Investments Limited**
Sd/-
Nitin Malhotra
CEO & Whole Time Director
DIN: 00054701

Place: Gurugram
Date: 24th June, 2026

INFO EDGE (INDIA) LIMITED

infoedge
CIN: L74899DL1995PLC068021 | Regd. Office: GF-12A, 94, Meghdoot Building, Nehru Place, New Delhi-110019
Corp. Office: B-8, Sector-132, Noida-201304 (Uttar Pradesh) | Tel: +91-120-3082000; Fax: +91-120-3082095
Web: http://www.infoedge.in; Email: investors@naukri.com

NOTICE

SPECIAL WINDOW FOR RE-LODGEMENT OF TRANSFER REQUESTS AND DEMATERIALISATION OF PHYSICAL SHARES OF INFO EDGE (INDIA) LIMITED

Pursuant to Securities and Exchange Board of India ("SEBI") Circular No. SEBI/HO/MIRSD/MIRSD-PoD/P/-CIR/2025/97 dated July 2, 2025, special window was opened for a period of six months from July 7, 2025 to January 6, 2026, for re-lodgement of transfer deeds of physical shares, which were lodged prior to April 1, 2019 and were rejected/returned/not attended to due to deficiency in the documents or process or otherwise. The shareholders are further informed that pursuant to SEBI Circular No. HO/38/13/11(2)2026-MIRSD-POD/ I/3750/2026 dated January 30, 2026 and in order to further facilitate investors to get rightful access to their shares, another special window has been opened for a period of one year from February 5, 2026 to February 4, 2027 for transfer and dematerialization of physical shares which were sold/purchased prior to April 1, 2019 and for re-lodgement of transfer deeds of physical shares, which were lodged prior to April 1, 2019 and were rejected/returned/not attended to due to deficiency in the documents/process/or otherwise. The shares re-lodged for transfer during this window, shall be issued only in dematerialized form and shall be under lock-in for a period of one year from the date of registration of transfer and shall not be transferred/lien-marked/pledged during the said lock-in period.

For clarity with regard to applicability of this window, below matrix may be referred to:

Execution Date of Transfer Deed	Lodged for transfer before April 01, 2019?	Original Share Certificate Available?	Eligible to lodge in the current window?
Before April 01, 2019	No (it is fresh lodgement)	Yes	✓
Before April 01, 2019	Yes (it was rejected/ returned earlier)	Yes	✓
Before April 01, 2019	Yes	No	✕
Before April 01, 2019	No	No	✕

Further, the following cases will not be considered under this window for processing:
- Cases involving disputes between transferor and transferee.
- Shares which have been transferred to Investor Education and Protection Fund (IEPF).

Eligible shareholders may submit their transfer requests along with the requisite documents to MUFG Intime India Private Limited (formerly known as Link Intime India Private Limited), Registrar & Share Transfer Agent ('RTA') of the Company having office at Noble Heights, 1st Floor, Plot NH2, C-1 Block, LSC, Near Savitri Market, Janakpuri, New Delhi-110058, Contact No: 011-49411000 and E-mail Address- Investor.helpdesk@in.mpms.mufg.com within stipulated time period.

The details regarding the opening of the special window are also disseminated on the Company's website at www.infoedge.in and further updates, if any, shall be uploaded therein and on the website of the stock exchanges.

Note: All the shareholders are requested to update their E-mail id(s) with Company/RTA/Depository Participants.

By Order of the Board of Directors
For Info Edge (India) Limited
Sd/-
Jaya Bhatia
Company Secretary & Compliance Officer
Membership No. A33211

Date: June 24, 2026
Place: Noida

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS IN ACCORDANCE WITH REGULATION 26(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") IN RELATION TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

CIN: L24231GJ1988PLC011458
Regd. Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
Tel. No: (+91) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com
Website: www.rekvinalaboratories.in | **Contact Person:** Deepak Khandelwal, Company Secretary & Compliance Officer

Recommendations of the Committee of Independent Directors ("**IDC**") of Rekvina Laboratories Limited ("**Target Company**" or "**TC**") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI SAST Regulations**") in relation to the open offer to the public shareholders of the Target Company ("**Open Offer**") made by Surbhit Mukesh Shah (**"Acquirer – 1"**), Amit Mukesh Shah (**"Acquirer – 2"**), and Dhruvalkumar Patel (**"Acquirer – 3"**), (collectively "**Acquirers**")

1.	Date	June 24, 2026
2.	Name of the Target Company (TC)	Rekvina Laboratories Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 10/- per Equity Share, aggregating to a total consideration of ₹ 2,89,01,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer 1:** Surbhit Mukesh Shah **Acquirer 2:** Amit Mukesh Shah **Acquirer 3:** Dhruvalkumar Patel
5.	Name of the Manager to the offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat, India. **Tel. No.:** +91 79 4040 4242 | Email Id: investors@vivro.net **Contact Person:** Shivam Patel | Website: www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Jay Chintan Patel (Chairman) 2. Prateek Jain (Member)
7.	IDC Member's relationship with the TC	IDC Member's relationship with the TC • All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 10 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated March 16, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on March 24, 2026; (iii) Draft Letter of Offer dated April 2, 2026; (iv) Letter of Offer dated June 20, 2026 (v) Valuation reports dated March 16, 2026 from Devang S. Thakar, Registered Valuer (SFA) (Registration No.: IBBI/RV/03/2022/14881), to determine the fair valuation of equity shares of the Rekvina Laboratories Limited and Radiant Parenterals Limited and to determine the fair equity share swap ratio. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Company and Radiant Parenterals Limited are in the similar line of business, hence, the said acquisition is proposed to help the Company in expanding its presence in the existing line of business by integrating the operations, products, and services of Radiant thereby strengthening the Company's position in the market by consolidating operations within the same industry segment and increasing overall market share. It will also help to leverage operational efficiencies through shared resources, infrastructure, distribution networks, and management expertise. The acquisition is proposed with the objective of expanding the Company's operations in the same line of business, achieving operational and financial synergies, increasing market share, strengthening the customer base, and creating long-term shareholder value. (ii) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the SEPA i.e. ₹10/- (Rupees Ten Only). (iii) The Offer price is determined by the Acquirers and manager to the open offer taking into account valuation parameters i.e. ₹10/- (Rupees Ten Only) and is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on June 23, 2026, being ₹ 37.45 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rekvinalaboratories.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Rekvina Laboratories Limited
Sd/-
Jay Chintan Patel
Chairman- Committee of Independent Directors
DIN: 0147916

Date : June 24, 2026
Place: Vadodara, Gujarat

BSE LIMITED

BSE The Power of Vibrance
CIN: L67120MH2005PLC155188
Regd. Office: 25th Floor, P. J. Towers, Dalal Street, Mumbai, Maharashtra - 400 001
Tel.: +91 22 2272 1233/34 | **Email:** bse.shareholders@bseindia.com | **Website:** www.bseindia.com

NOTICE TO SHAREHOLDERS

Shareholders are hereby informed that pursuant to Sections 108 and 110 of the Companies Act, 2013, read with Rules 20 and 22 of the Companies (Management and Administration) Rules, 2014, read with General Circular No. 03/2025 dated September 22, 2025, issued by the Ministry of Corporate Affairs (**"MCA Circulars"**), and other applicable provisions, BSE Limited (**"the Company"**) has on **Wednesday, June 24, 2026,** dispatched the Postal Ballot Notice along with the Explanatory Statement (**"Notice"**) through electronic mode to the Shareholders whose e-mail IDs were registered with the Company's Registrar and Share Transfer Agent, KFin Technologies Limited (**"RTA"**)/ Depositories, as on **Friday, June 19, 2026 ("Cut-off date")**, to seek ratification of the shareholders through Ordinary Resolutions as set out in the Notice.

The Company has engaged the services of Central Depository Services (India) Limited (**"CDSL"**) for providing e-Voting facility to all its shareholders. The e-Voting facility shall be available as per the following schedule:

Commencement of e-Voting:	Thursday, June 25, 2026 (9:00 A.M. IST)
Conclusion of e-Voting:	Friday, July 24, 2026 (5:00 P.M. IST)

The e-Voting Services shall be disabled by CDSL upon conclusion of e-Voting Period and shareholders shall not be allowed to vote beyond the said date and time. Shareholders are requested to cast their vote through e-Voting not later than 5:00 pm IST on Friday, July 24, 2026. The voting rights shall be in proportion to equity shares held by them in the paid-up equity share capital of the Company as on the Cut-off date. A person whose name appears in the Register of Members of the Company as on the Cut-off date, shall only be entitled to vote using the e-Voting facility. Pursuant to Regulation 2(ka) of SECC Regulations, Trading Members or their associates and agents shall not be eligible to vote on the resolutions included in the Notice. A person who is not a shareholder as on the Cut-off date should treat this Notice for information purposes only.

The Company has appointed Mr. Bharat Upadhyay, Practicing Company Secretary (FCS 5436/ CP 4457), and in his absence, Mr. Bhaskar Upadhyay, Practicing Company Secretary (FCS 8663/ CP 9625), Partners of M/s. N.L. Bhatia & Associates, Practicing Company Secretaries, to act as the Scrutinizer for conducting the Postal Ballot through e-Voting process in a fair and transparent manner.

Detailed instructions for e-Voting are provided in the Postal Ballot Notice.

The results of the Postal Ballot along with the Scrutinizer's Report shall be intimated to the National Stock Exchange of India Limited within the prescribed timeline and will be available on its website at www.nseindia.com. The same shall also be placed on the website of the Company at www.bseindia.com and on the website of CDSL at www.evotingindia.com.

In case of any query and/ or grievance with respect to e-Voting, shareholders may refer to the Frequently Asked Questions ("FAQs") under the help section of the CDSL website at www.evotingindia.com or contact Mr. Rakesh Dalvi of CDSL, or send an email to helpdesk.evoting@cdslindia.com or call at toll free no. 1800 21 09911. Further, in case of any other query and/or grievance with respect to Postal Ballot, shareholders are requested to contact the Company at bse.shareholders@bseindia.com.

By Order of the Board of Directors
For BSE Limited
Sd/-
Vishal Bhat
Company Secretary & Compliance Officer
Membership No.: A41136

Date: June 25, 2026
Place: Mumbai

TECH MAHINDRA LIMITED

TECH mahindra
CIN : L64200MH1986PLC041370
Registered Office: Gateway Building, Apollo Bunder, Mumbai - 400 001.Tel: + 91 20 4225 0000
• Website: www.techmahindra.com • Email: investor.relations@techmahindra.com

NOTICE OF 39TH ANNUAL GENERAL MEETING AND E-VOTING INFORMATION

NOTICE is hereby given that the Thirty-Ninth Annual General Meeting ("AGM") of the Members of Tech Mahindra Limited ("the Company") will be held on Friday, July 17, 2026 at 3.30 p.m.(IST) through Video Conference ("VC")/any Other Audio Visual Means ("OAVM") to transact the business, as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013 ("the Act")read with Rules made thereunder, the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("SEBI Listing Regulations"), the Ministry of Corporate Affairs ("MCA") Circular Nos. 20/2020 and 03/2025 dated May 5, 2020 and September 22, 2025 respectively and the Securities and Exchange Board of India ("SEBI") Circular Nos. SEBI/HO/CFD/CMD1/CIR/P/2020/79 and SEBI/HO/CFD/CFD-PoD-2/P/CIR/2024/133 dated May 12, 2020 and October 3, 2024 respectively.

In compliance with the aforesaid MCA and SEBI Circulars, dissemination of the electronic copies of the Notice of the 39th AGM which inter-alia includes procedure and instructions for e-voting and participation in the AGM and the Integrated Annual Report for the financial year 2025-26,to the Members whose e-mail IDs are registered with the Company/its Registrar to Issue and Share Transfer Agent ("RTA")/the Depositories has been completed on **Wednesday, June 24, 2026.** Additionally, a letter providing the web-link, exact path and QR Code for accessing the Notice and Integrated Annual Report for FY 2025-26 has been dispatched to those Members who have not registered their e-mail address(es) with the Depository Participants/Company/RTA.

The Notice of the 39th AGM and the Integrated Annual Report is available on the Company's website at the **weblink:** https://www.techmahindra.com/ and **path:** > About us > Investor Relations > Annual Reports & Filings > FY 2025-26 and on the websites of National Securities Depository Limited ("NSDL"), BSE Limited and National Stock Exchange of India Limited at the **weblinks:** https://www.evoting.nsdl.com; www.bseindia.com; and www.nseindia.com; respectively. QR Codes to access the same are given below:

Notice of 39th AGM **Integrated Annual Report 2025-26**

Manner of casting votes electronically:
Pursuant to the provisions of the Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time and Regulation 44 of the SEBI Listing Regulations, the Company is pleased to provide Members the facility to cast their votes on all resolutions set forth in the AGM Notice using electronic voting system of NSDL.

Cut-off date:
The voting rights of Members shall be in proportion to the equity shares held by them in the paid-up equity share capital of the Company as on the cut-off date i.e. Friday, July 10, 2026.

Details of e-voting:

EVEN	139583
Start date and time for remote e-voting	Monday, July 13, 2026, 9.00 a.m. (IST) onwards
End date and time for remote e-voting	Thursday, July 16, 2026, up to 5.00 p.m. (IST)
E-voting at the AGM	Friday, July 17, 2026

During the aforesaid period, only those Members holding equity shares of the Company, either in physical form or in dematerialised form, as on cut-off date, may cast their vote electronically.
The remote e-voting module shall be disabled by NSDL for voting thereafter. Those Members, who have not cast their vote on the Resolutions through remote e-voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system of NSDL made available by the Company during the AGM.
The Members who have cast their votes through remote e-voting prior to the AGM are requested to also attend/participate in the AGM through NSDL VC/OAVM facility but shall not be entitled to cast their vote again.
Once the vote on a resolution is cast by the Member, the Member shall not be allowed to change it subsequently.
Any person, who acquires shares of the Company and becomes a Member of the Company after the dispatch of Notice and holds shares as on the cut-off date, may obtain the login ID and password by sending a request to evoting@nsdl.co.in.If the Member is already registered with NSDL for remote e-voting then he/she/they can use his/her/their existing Login ID and password for casting the votes.
The manner of casting votes through remote e-voting and e-voting during the AGM for Members holding shares in dematerialised mode, physical mode and for Members who have not registered their e-mail address(es) is provided in the Notice of the AGM.

Process to register/update KYC:
In terms of SEBI Mandate, Members are requested to register/update their KYC at all times. Members are requested to follow the process given in the table below for the same.

Mode of Shareholding	Manner of updating/registering e-mail address/KYC details/Bank mandates for electronic receipt of dividends
Physical mode	Send duly filed and signed request along with Forms ISR – 1 and 2, original cancelled cheque, self-attested copy of PAN card and address proof to the Company's RTA, viz. MUFG Intime India Private Limited (Formerly known as Link Intime India Private Limited) at Block No 202, Akshay Complex, Near Ganesh Temple,Off Dhole-Patil Road,Pune-411001 or through email at investor.helpdesk@in.mpms.mufg.com.
Demat mode	Reach out to your respective Depository Participant to update/ register your e-mail address

In case of any queries pertaining to attending AGM and e-voting, Members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on 022 4886 7000 or send a request to Sagar S. Gudhate, Senior Manager at evoting@nsdl.com.

For **TECH MAHINDRA LIMITED**
Sd/-
Ruchie Khanna
Company Secretary

Date : June 24, 2026
Place : Pune

हिंदुजा हाउसिंग फाइनेंस

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालयः नं. 167-169, दूसरी मंजिल, अन्ना सलाई, सैदापेट, चेन्नई-600015.
शाखा कार्यालयः एफ8, प्रथम तल, महालक्ष्मी मेट्रो टॉवर, सेक्टर 4, वैशाली, गाजियाबाद, 201019 ईमेलः auction@hindujahousingfinance.com

सीएलएम - प्रिया शर्मा - 8218291278 • आरआरएम - अमित कौशिक - 9587088333
आरएलएम - अरुण मोहन शर्मा - 8800898999 • सीआरएम - अमरेंद्र पांडे - 73035 58092

सांकेतिक कब्जे की सूचना

जैसा कि अधोहस्ताक्षरी ने वित्तीय संपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 की संख्या 3) के तहत हिंदुजा हाउसिंग फाइनेंस लिमिटेड का प्राधिकृत अधिकारी होने के नाते और प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के प्रयोग में उक्त नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर राशि का भुगतान करने के लिए कहते हुए कर्जदार (इसके बाद कर्जदार और गारंटरों को सामूहिक रूप से 'कर्जदार' के रूप में संदर्भित) को प्रत्येक खाते के सामने उल्लिखित तिथियों पर एक मांग सूचना जारी की थी।

कर्जदारों द्वारा राशि चुकाने में विफल रहने पर, विशेष रूप से कर्जदारों और सामान्य रूप से जनता को नोटिस दिया जाता है कि अधोहस्ताक्षरी ने प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8 के साथ पठित उक्त अधिनियम की धारा 13 की उपधारा 4 के तहत प्रदत्त शक्तियों के प्रयोग में नीचे वर्णित संपत्ति पर प्रत्येक खाते के सम्मुख उल्लिखित तिथियों पर कब्जा कर लिया है।

विशेष रूप से कर्जदार/गारंटर और सामान्य रूप से जनता को आगाह किया जाता है कि वे संपत्ति के साथ लेनदेन न करें और संपत्ति के साथ कोई भी लेनदेन राशि तथा उस पर होने वाले आकस्मिक खर्च, लागत, शुल्क आदि सहित उपरोक्त राशि पर संविदात्मक दर पर भावी ब्याज के लिए हिंदुजा हाउसिंग फाइनेंस लिमिटेड के प्रभार के अधीन होगा।

प्रतिभूत आस्तियों को विमोचित करने के लिए उपलब्ध समय-सीमा के सम्बन्ध में कर्जदार का ध्यान अधिनियम की धारा 13 की उपधारा (8) के प्रावधानों की ओर आकर्षित किया जाता है।

क्र सं	लैन नं./कर्जदारों/गारंटरों का नाम तथा पता	मांग सूचना की तिथि / कब्जे की तिथि	बकाया राशि
1	लैन नंबरः DL/NCU/GHAU/A000002928, श्री मोहन कुमार, श्रीमती शालिनी पुंडीर, 1236 विवेकानंद नगर गाजियाबाद, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत - 201002	10-12-2025 / 20-06-2026 सांकेतिक	रु. 1832674/- तिथि 10-12-2025 तथा उस पर ब्याज
	सम्पत्ति का विवरणः आवासीय मकान नंबर-911, (सिंगल स्टोरी) जिसका कुल क्षेत्रफल 38.018 वर्ग मीटर और कवर्ड क्षेत्रफल 23.09 वर्ग मीटर है। यह सम्पत्ति विवेकानंद नगर आवासीय कॉलोनी, तहसील और जिला-गाजियाबाद (उ.प्र.) में स्थित है। वर्तमान मालिकः श्री संजीव गुप्ता (पिता श्री एम.एस. गुप्ता), जिसे आगे 'उक्त सम्पत्ति' कहा जाएगा। सीमाएंः उत्तर-मकान नंबर 912, दक्षिण-मकान नंबर 910, पूर्व-मकान नंबर 926, पश्चिम-30 फीट चौड़ी सड़क।		
2	लैन नंबरः DL/KPR/JAIT/A000000281, श्री नरेश नत्थी, श्रीमती राज कुमारी, 268, शाहपुर बम्हेटा, गाजियाबाद, उत्तर प्रदेश-201001, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत - 201001	11-02-2026 / 20-06-2026 सांकेतिक	रु. 1577242/- तिथि 11-02-2026 तथा उस पर ब्याज
	सम्पत्ति का विवरणः आवासीय प्लॉट नंबर 268, क्षेत्रफल 253 वर्ग गज, खसरा नंबर 1432 का हिस्सा, गांव शाहपुर बंथेठा, परगना दसना, तहसील और जिला गाजियाबाद (उ.प्र.) में स्थित। इसे आगे 'उक्त सम्पत्ति' कहा जाएगा। सीमाएंः उत्तर-चरण सिंह, दक्षिण-सड़क/एंट्री 9 फीट, पूर्व-पप्पू, पश्चिम-गली 6 फीट।		
3	लैन नंबरः DL/NCU/GHAU/A000002753, सुश्री सिम्मी छेत्री, श्री रचित भोसल, मकान नंबर 53, फेज-6 आदर्श एन्क्लेव आया नगर दिल्ली, मेट्रो, दिल्ली, दिल्ली, भारत - 110047	11-02-2026 / 20-06-2026 सांकेतिक	रु. 1602065/- तिथि 11-02-2026 तथा उस पर ब्याज
	सम्पत्ति का विवरणः आवासीय फ्रीहोल्ड प्लॉट नंबर एम.26, ब्लॉक एम, क्षेत्रफल 100 वर्ग गज यानी 83.61 वर्ग मीटर और प्लॉट नंबर एम.26.ए, ब्लॉक एम, क्षेत्रफल 111.05 वर्ग गज यानी 92.84 वर्ग मीटर। खसरा नंबर 1466 के अंतर्गत, बालाजी एन्क्लेव, गांव रईशपुर, परगना दसना, तहसील और जिला गाजियाबाद (उ.प्र.) में स्थित। वर्तमान मालिकः श्रीमती अंजू जैन (पिता श्री पी.पी. जैन, पति श्री राजीव जैन), जीपीए होल्डर श्री मनोज जैन पुत्र श्री पी.के. जैन, जिसे आगे 'उक्त सम्पत्ति' कहा जाएगा। सीमाएंः उत्तर-प्लॉट नंबर एम.27, दक्षिण-चौड़ी सड़क 25 फीट, पूर्व-चौड़ी सड़क 25 फीट, पश्चिम-प्लॉट नंबर एम.26पी।		
4	लैन नंबरः GR/KAP/KUNJ/A000000912, श्री विकास देवेन्द्र, श्री राजन देवेन्द्र, मकान नंबर सी 07, 0, डीएलएफ पप्पू कॉलोनी भोपारा साहिबाबाद, सेमीअर्बन, गाजियाबाद, उत्तर प्रदेश, भारत - 201005	15-04-2026 / 20-06-2026 सांकेतिक	रु. 1956216/- तिथि 15-04-2026 तथा उस पर ब्याज
	सम्पत्ति का विवरणः तीसरी मंज़िल पर प्लॉट नंबर 1, जिसका क्षेत्रफल 54 वर्ग गज है और जो खसरा नंबर 2092 मिन में आता है; यह श्रीराम गली, गाँव करहैडा, परगना लोनी, तहसील और ज़िला गाज़ियाबाद (उ.प्र.) में स्थित है। सीमाएँः उत्तर-साइट प्लान के अनुसार, दक्षिण-साइट प्लान के अनुसार, पूर्व-साइट प्लान के अनुसार, पश्चिम-साइट प्लान के अनुसार।		
5	लैन नं.: GZ/CHP/CHPL/A000000091, श्री वरुण भारती, श्रीमती दीप्ति भारती, मकान नं. 270 कलंदर कॉलोनी, दिलशाद गार्डन, मेट्रो, दिल्ली, भारत - 110095	15-04-2026 / 20-06-2026 सांकेतिक	रु. 1614417/- तिथि 15-04-2026 तथा उस पर ब्याज
	सम्पत्ति का विवरणः दूसरी मंज़िल पर एलआईजी श्रेणी का आवासीय फ्लैट नंबर सी-5 (बाएँ हाथ की तरफ, बीच में, पीछे की ओर), जिसमें छत के अधिकार भी शामिल हैं। इसका सुपर कवर्ड क्षेत्रफल 500 वर्ग फीट (यानी 46.45 वर्ग मीटर) है और यह विक्रम एन्क्लेव आवासीय कॉलोनी (तहसील और ज़िला गाज़ियाबाद, उ.प्र.) में प्लॉट नंबर 56 पर बना है। सीमाएँः एनई-40 फीट चौड़ी सड़क, एसई-सर्विस लेन, एनडब्ल्यू-फ्लैट नंबर सी-6, एसडब्ल्यू-फ्लैट नंबर सी-4.		

दिनांकः 25-06-2026, स्थान : गाजियाबाद — प्राधिकृत अधिकारी, हिन्दुजा हाउसिंग फाइनेंस लिमिटेड

ऋण वसूली न्यायाधिकरण-II, चंडीगढ़

एससीओ नं. 33-34-35, प्रथम तल, सेक्टर 17-ए, चंडीगढ़

आरसी नं. 317/2019

सिंडीकेट बैंक ..... प्रमाणपत्र धारक

बनाम

इंडियन टूल्स एंड स्पार्क ..... प्रमाणपत्र ऋणधारक

(आरडीडीबीएफआई अधिनियम, 1993 की धारा 25 से 29 के साथ पठित आयकर अधिनियम, 1961 की द्वितीय सारणी के नियम 53 के अधीन सूचना)

सेवा में,

1. मेसर्स इंडियन टूल्स एंड स्पार्क अपने मालिक जगमोहन शर्मा पुत्र स्वर्गीय ज्ञानेंद्र प्रकाश शर्मा, कार्यालय और कार्यस्थल प्लॉट नंबर 36, धर्म कांता, मुजेसर, फरीदाबाद (हरियाणा) के माध्यम से।
2. जगमोहन शर्मा पुत्र स्वर्गीय ज्ञानेंद्र प्रकाश शर्मा, निवासी मकान भगत नंबर 1835, भगत सिंह कॉलोनी, चाबला कॉलोनी, बल्लभगढ़, जिला फरीदाबाद (हरियाणा)।
3. रमेश कुमार पाठक पुत्र श्री पलाटा पाठक निवासी मकान नंबर 686/6, मयूरफोटो वाली गली (टी) सारण स्कूल रोड जवाहर कॉलोनी, फरीदाबाद (हरियाणा)।
4. महिंदर सिंह पुत्र दीप चंद निवासी मकान नं. 84-ए, न्यू कॉलोनी, मुजेसर मंडी, फरीदाबाद (हरियाणा)।

चूंकि, माननीय पीठासीन अधिकारी द्वारा जारी **ओए नं. 930/2018** में **वसूली प्रमाण पत्र सं. 317/2019** के अनुसार आप से **56,21,200.17 रुपए** के साथ चालू व आगामी ब्याज और लागत की राशि बकाया है।

चूंकि, डिमांड नोटिस की सेवाओं और पर्याप्त अवधि के समापन के बावजूद, सीएच बैंक को कथित राशि आप द्वारा अदा नही की गई है, आपको कानून की आवश्यकता को पूरा करना होगा।

गिरवी रखी गई संपत्ति के संबंध में बिक्री की घोषणा जारी करने का निर्णय लिया गया है।

इसलिए, ध्यान रहे कि आपको पीओएस के लिए निबंधन एवं शर्तों का निपटारा और अचल संपत्ति पर कोई ऋणभार की घोषणा करने के लिए अधोहस्ताक्षरी के समक्ष 28.07.2026 को उपस्थित होना है।

संपत्तियों का विनिर्देशन

मकान नंबर एमसीएफ-686/मयूर फोटो वाली गली (टी) सारण स्कूल रोड जवाहर कॉलोनी, एनआईटी फरीदाबाद।

मेरे हस्ताक्षर व इस न्यायालय की मुहर के अधीन 20.05.2026 को चंडीगढ़ में जारी किया गया।

(वसूली अधिकारी- II)
डीआरटी-II, चंडीगढ़

"IMPORTANT"

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सैटिन हाउसिंग फाइनेंस लिमिटेड

Satin Housing Finance Ltd

पंजीकृत कार्यालयः 5वीं मंजिल, कुंदन भवन, आजादपुर कॉमर्शियल कॉम्पलेक्स, आजादपुर, नई दिल्ली-110033 कॉर्पोरेट कार्यालयः प्लॉट नं. 492, उद्योग विहार, फेज-3, गुरुग्राम, हरियाणा-122016

नीलामी सह बिक्री हेतु सार्वजनिक सूचना

सैटिन हाउसिंग फाइनेंस लिमिटेड के प्राधिकृत अधिकारी द्वारा वित्तीय आस्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 के तहत नीचे उल्लिखित प्रतिभूत आस्तियों पर कब्जा लेने के अनुसरण में कर्जदार/रों से देय राशि की वसूली के लिए अधोहस्ताक्षरी द्वारा नीचे वर्णित अचल संपत्ति की खरीद के लिए सीलबंद लिफाफे में प्रस्ताव आमंत्रित किए जाते हैं, जिसका भौतिक कब्जा है और 10.07.2026 को "जैसा है जहां है और जो है यही है" आधार पर बेची जायेगी, जिसका विवरण नीचे दिया गया हैः -

क्र. सं.	ऋण खाता सं. तथा कर्जदार(रों) एवं सह-कर्जदार(रों) का नाम	मांग सूचना की तिथि तथा राशि	आरक्षित मूल्य ईएमडी
1	ऋण संख्या LARTK0223-00006978 एवं LARTK0224-00010137 1. मंजीत मंजीत पुत्र सुरेश कुमार (कर्जदार), 2. सुनीता सुनीता पत्नी मंजीत (सह-कर्जदार) निवासीः गांव कुलताना, रोहतक, निकट सरकारी स्कूल, सांपला एस.ओ., झज्जर, हरियाणा- 124501	03-11-2025 रु. 4,80,605 + रु. 2,53,794= रु. 7,34,399/- (रुपये सात लाख चौंतीस हजार तीन सौ निन्यानबे मात्र) 08 अक्टूबर, 2025 तक	आरक्षित मूल्यः रु. 4,69,669/- (रुपये चार लाख उनहत्तर हजार छः सौ उनहत्तर मात्र) ईएमडीः रु. 46,967/- (रुपये छियलीस हजार नौ सौ सड़सठ मात्र)

संपत्ति का विवरणः- खेवट नंबर 183, खसरा नंबर 1165, 15/560 हिस्सा, 53 वर्ग गज की सम्पत्ति। यह सम्पत्ति मौजा कुलताना, तहसील सांपला, जिला रोहतक में स्थित है। इसका रजिस्ट्रेशन 25.06.2014 को बुक नंबर 01, वॉल्यूम नंबर 11, पेज नंबर 24, डीड नंबर 707 में हुआ था।

1. यहां ऊपर उल्लिखित पते पर कॉर्पोरेट कार्यालय में ईएमडी के साथ निर्धारित निविदा प्रपत्रों में सीलबंद प्रस्तावों को जमा करने की अंतिम तिथि 08/07/2026 है। अपूर्ण निविदाएं या अंतिम तिथि के बाद प्राप्त निविदाएं अमान्य निविदा मानी जाएंगी और तदनुसार अस्वीकार कर दी जाएंगी। ईएमडी पर कोई ब्याज देय नहीं होगा।
2. उपरोक्त **कॉर्पोरेट कार्यालय** के पते पर संपत्ति के लिए प्रस्ताव खोलने की तिथि 03.07.2026 को पूर्वाह्न 11:00 **बजे** है। निविदा अधिकृत प्राधिकारी की उपस्थिति में खोली जाएगी।
3. अचल संपत्ति के निरीक्षण की तिथि 06.07.2026 को **पूर्वाह्न** 11:00 **बजे से** 04:00 **बजे अप.** के बीच है।
4. सूचना में बकाया राशि पर ऋण समझौते के अनुसार प्रयोज्य अतिरिक्त ब्याज लगाया जाएगा और प्रासंगिक व्यय, लागत, आदि इसकी वसूली तक देय और बकाया है।
5. कर्जदार और गारंटर को एतद्वारा बिक्री के समय व्यक्तिगत रूप से उपस्थित रहने के लिए नोटिस दिया जाता है और वे ऊपर बताए अनुसार अचल संपत्ति खरीदने के लिए बिक्री के नियम और शर्तों के विवरण के अनुसार इच्छुक खरीदारों/क्रेताओं को ला सकते हैं।
6. कर्जदार(रों)/गारंटरों को नीलामी की तिथि से पूर्व उपरोक्त वर्णित राशि का भुगतान करने के लिए सरफैसी अधिनियम 2002 के तहत 15 दिनों का बिक्री नोटिस दिया जाता है, जिसमें विफल रहने पर अचल संपत्ति की नीलामी की जाएगी और शेष राशि, यदि कोई हो, की ब्याज और लागत के साथ वसूली की जाएगी। यदि कर्जदार सैटिन हाउसिंग फाइनेंस लिमिटेड को देय राशि को बिक्री की तारीख से पहले पूरा भुगतान कर देता है, तो नीलामी रोक दी जाएगी।
7. नीलामी बिक्री के विस्तृत नियम और शर्तें निर्धारित निविदा प्रपत्र में शामिल हैं। उपरोक्त कॉर्पोरेट कार्यालय में निविदा प्रपत्र उपलब्ध हैं।
8. अचल संपत्ति उच्चतम निविदाकर्ता को बेची जाएगी। तथापि, अधोहस्ताक्षरी के पास आवश्यक समझे जाने पर परस्पर बोली लगाने की अनुमति देने का पूर्ण विवेकाधिकार सुरक्षित है।
9. कंपनी संपत्ति पर उन किसी भी देनदारियों के लिए जिम्मेदार नहीं है जो कंपनी के ज्ञान में नहीं है।
10. अधिक जानकारी के लिए, 9999169419 **पर श्री नवीन शर्मा** से संपर्क करें।

स्थानः गुरुग्राम — ह./-, अधिकृत प्राधिकारी
तिथि : 25.06.2026 — सैटिन हाउसिंग फाइनेंस लिमिटेड

आदित्य बिड़ला कैपिटल लिमिटेड

ADITYA BIRLA CAPITAL

पंजीकृत कार्यालयः इंडियन रेयॉन कंपाउंड, वेरावल, गुजरात-362266
शाखा कार्यालयः आर-टेक पार्क, 12वीं मंजिल, निरलोन कॉम्प्लेक्स, वेस्टर्न एक्सप्रेसवे से दूर, गोरेगाँव ईस्ट - मुंबई - 400063

कब्जा सूचना (सुरक्षा हित (प्रवर्तन) नियम, 2002 का नियम 8(1) देखें)

आदित्य बिरला फाइनेंस लिमिटेड और आदित्य बिरला कैपिटल लिमिटेड के बीच 11.03.2024 की अमाल्गमेशन स्कीम के तहत हुए विलय के कारण, जिसे नेशनल कंपनी लॉ ट्रिब्यूनल-अहमदाबाद द्वारा 24.03.2025 को पारित आदेश में विधिवत दर्ज किया गया है, नीचे बताए गए ऋण खाता और गिरवी रखी गई सम्पत्ति के संबंध में आदित्य बिरला फाइनेंस लिमिटेड द्वारा या उसके खिलाफ शुरू किए गए/किए जाने वाले सभी ऑपरेशन/कॉन्ट्रैक्ट/जिम्मेदारियां/कानूनी कार्रवाई/पत्राचार/संचार/सरफेसी कार्रवाई, अमाल्गमेटेड कंपनी आदित्य बिरला कैपिटल लिमिटेड को ट्रांसफर कर दी गई है।

जबकि अधोहस्ताक्षरी ने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित अधिनियम 2002 (2002 का 54) के प्रवर्तन के तहत आदित्य बिरला कैपिटल लिमिटेड का प्राधिकृत अधिकारी होने तथा प्रतिभूतिहित (प्रवर्तन) नियमावली 2002 के नियम 3 के साथ पठित धारा 13(12) के अधीन प्रदत्त शक्तियों के अंतर्गत निम्नलिखित उधारकर्ताओं **को** मांग सूचना जारी किया था जिसमें सूचना में उल्लेखित राशि और उस पर ब्याज उक्त सूचना की प्राप्ति की तिथि से 60 दिनों के अंदर प्रति भुगतान करने को कहा गया था।

कर्जदार राशि का प्रतिभुगतान करने में असफल हो गये है, इसलिए एतदद्वारा कर्जदार तथा आम जनता को सूचित किया जाता है कि अधोहस्ताक्षरी ने इसमें नीचे वर्णित संपत्ति का सांकेतिक कब्जा, उक्त अधिनियम की धारा 13(4), उक्त नियम 2002 के नियम 8 के साथ पठित के अधीन उन्हें प्रदत्त शक्तियों के इस्तेमाल के अन्तर्गत नीचे वर्णित दिनांक को लिया है।

विशेष रूप से कर्जदार तथा जनसाधारण को एतदद्वारा उक्त संपत्ति के साथ लेन-देन न करने के लिए सावधान किया जाता है तथा संपत्ति के साथ कोई भी लेन देन **आदित्य बिरला कैपिटल फाइनेंस लिमिटेड** के प्रभार वास्ते **राशि और भविष्य का ब्याज इत्यादि सहित** के अधीन होगा।

कर्जदार का ध्यान एक्ट की धारा 13 की उप धारा (8), के प्रावधानों के अंतर्गत सुरक्षित परिसंपत्तियों के मुक्त करने हेतु उपलब्ध समय सीमा की ओर आकर्षित किया जाता है।

क्र. सं.	कर्जदार का नाम	मांग नोटिस की तिथि और बकाया राशि	अचल संपत्ति का विवरण (बंधक संपत्ति)	कब्जे की तिथि
1	1. मैसर्स जीन्स जॉइंट्स, अपने प्रोपराईटर गणेश राम चौधरी के माध्यम से 2. श्री गणेश राम चौधरी, पुत्र श्रीराम चौधरी 3. श्रीमती राजेश्वरी देवी, पत्नी गणेश राम चौधरी तथा श्री अभिषेक चौधरी, पुत्र गणेश राम चौधरी ऋण खाता संख्या :ABNJSTS000000543544	08.04.2026 और रु. 20,85,516.96 दिनांक 08.04.2026 तक	समस्त वह भाग एवं खंड एक आवासीय प्लॉट जिस पर मकान संख्या-66 तथा नया मकान संख्या-41 जिसका क्षेत्रफल 528 वर्ग फुट अर्थात 49.07 वर्ग मीटर है, जो चंपा गंज, सीपरी बाजार, तहसील एवं जिला झांसी में स्थित है तथा जिसकी सीमाएं निम्नानुसार हैं : पूर्वः रेलवे सीमा दीवार, पश्चिमः 5 फुट 6 इंच चौड़ा रास्ता, उत्तरः नाली तथा चौरसिया का मकान, दक्षिणः वर्मा जी का मकान	22.06.2026 (सांकेतिक)
2	1. मैसर्स खान टिम्बर्स, अपने प्रोपराईटर के माध्यम से (प्रोपराईटर के निधन के पश्चात उनके वैधानिक उत्तराधिकारियों के माध्यम से) 2. श्री मोहम्मद अकरम खान, पुत्र मोहम्मद इरफान अली (स्वर्गीय), उनके वैधानिक उत्तराधिकारियों के माध्यम से 3. श्रीमती रिजवा खान, पत्नी मोहम्मद अकरम खान 4. कु. बुशरा खान (स्वर्गीय मोहम्मद अकरम खान की वैधानिक उत्तराधिकारी एवं प्रतिनिधि) 5. श्रीमती रिजवा खान (स्वर्गीय मोहम्मद अकरम खान की वैधानिक उत्तराधिकारी एवं प्रतिनिधि) ऋण खाता संख्या :ABLNWSTS000000737341	08.04.2026 और रु. 44,77,999.84 दिनांक 07.04.2026 तक	भूमि के प्लॉट संख्या-279 का भाग, उस पर निर्मित निर्माण सहित, जो मालगोदाम रोड, ऐशबाग, वार्ड-मालवीय नगर, लखनऊ, उत्तर प्रदेश-226004 में स्थित है, जिसका क्षेत्रफल 100.371 वर्ग मीटर है तथा जिसकी सीमाएं निम्नानुसार हैं: पूर्वः रेलवे गोदाम, पश्चिमः 12 मीटर चौड़ी मालगोदाम रोड, उत्तरः मोहित शुक्ला की संपत्ति, दक्षिणः 10 फुट चौड़ी गली	19.06.2026 (सांकेतिक)

दिनांकः 24.06.2026, स्थानः झांसी और लखनऊ — हस्ता/- प्राधिकृत अधिकारी, आदित्य बिड़ला कैपिटल लिमिटेड

HINDUJA HOUSING FINANCE LIMITED

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालयः नं. 167-169, द्वितीय तल, अन्ना सलाई, सैदापेट, चेन्नई-600015, ईमेलः auction@hindujahousingfinance.com

अचल संपत्ति की बिक्री के लिए बिक्री नोटिस परिशिष्ट IV-A (नियम 8 (6) का परंतुक देखें)

श्री राकेश गुप्ता- 9873925255, श्री पवन पांडे-8010562716, श्री प्रमोद चंद-9990338759

प्रतिभूति हित (प्रवर्तन) नियम, 2002 (इसके बाद "नियम" के रूप में संदर्भित) के नियम 8(6) के परंतुक के साथ पठित वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (इसके बाद "अधिनियम" के रूप में संदर्भित) के अंतर्गत अचल आस्तियों की बिक्री के लिए ई-नीलामी बिक्री नोटिस, एतद्वारा सामान्य रूप से जनता को और विशेष रूप से उधारकर्ता(ओं) और गारंटर(ओं) को नोटिस दिया जाता है कि नीचे वर्णित अचल संपत्ति सुरक्षित लेनदार को बंधक / प्रभारित है, जिसका कब्जा हिंदुजा हाउसिंग फाइनेंस लिमिटेड (सिक्योर्ड क्रेडिटर) के प्राधिकृत अधिकारी द्वारा लिया गया है, जिसका कॉर्पोरेट कार्यालयः 167-169, द्वितीय तल, लिटिल माउंट, सैदापेट, चेन्नई - 600015 और इसका शाखा कार्यालयः **कार्यालय संख्या-311 और 312 आईटीएल नॉर्थेक्स, टॉवर, एनएसपी, पीतमपुरा, दिल्ली 110034** को उधारकर्ताओं और गारंटरों से सुरक्षित लेनदार को देय राशि की वसूली के लिए नीचे उल्लिखित तारीखों पर **"जैसा है जहां है", "जैसा है वह क्या है" और "जो कुछ भी है"** के आधार पर बेचा जाएगा। बिक्री अधोहस्ताक्षरी द्वारा वेबसाइट **https://www.bankeauctions.com/** पर उपलब्ध ई-नीलामी प्लेटफॉर्म के माध्यम से की जाएगी।

निरीक्षण की तिथि : 08.07.2026 - 14.00 बजे - 17.00 बजे ईएमडी जमा करने की अंतिम तिथि : 10.07.2026 को 17.00 बजे, ई-नीलामी की तिथि/समय : 13.07.2026 - 11.00 बजे - 13.00 बजे । बोली वृद्धि राशि रु. 10,000/-

	लोन / उधारकर्ता / सह-उधारकर्ता / गारंटर	मांग सूचना की तिथि एवं राशि	
1	ऋण खाता सं. DL/DEL/DLHI/A000001741 श्री प्रेम प्रकाश (उधारकर्ता) श्रीमती अमिता (सह-उधारकर्ता)	12.06.2025 और रु. 23,03,197/- ; कुल बकाया रु. 2568665/- दिनांक 23.06.2026 तक	आरक्षित मूल्य रु. 2547500/- ; बयाना राशि जमा (ईएमडी) रु. 254800/- ; कब्जे की तिथि और प्रकारः 10.09.2025 सांकेतिक कब्जा
	संपत्ति का विवरण : पहली मंजिल का पिछला हिस्सा (बाएं हाथ की तरफ वाला फ्लैट), क्षेत्रफल 50 वर्ग गज, बिना छत/टेरेस के अधिकारों के, ऊपर बताई गई बनी हुई सम्पत्ति नंबर 64 और 65 में से, खसरा नंबर 43/1 में से, हस्तसाल गाँव के इलाके में, दिल्ली राज्य, दिल्ली, कॉलोनी जिसे ब्लॉक के-5 के नाम से जाना जाता है, मोहन गार्डन, उत्तम नगर, नई दिल्ली-110059 पूर्वः अन्य की सम्पत्ति, पश्चिमः पीछे दाईं ओर का फ्लैट/अन्य की सम्पत्ति, उत्तरः 10 फीट चौड़ी गली, दक्षिणः सामने का फ्लैट/20 फीट चौड़ी सड़क		
2	ऋण खाता सं. DL/UTM/UTTM/A000001394 सुश्री मीरा (सह-उधारकर्ता) सुश्री रिया (सह-उधारकर्ता)	12.06.2025 और रु. 20,37,777/- ; कुल बकाया रु. 2131989/- दिनांक 23.06.2026 तक	आरक्षित मूल्य रु. 2060500/- ; बयाना राशि जमा (ईएमडी) रु. 206000/- ; कब्जे की तिथि और प्रकारः 10.09.2025 सांकेतिक कब्जा
	सम्पत्ति का विवरणः पहली मंज़िल का पिछला दाहिने हाथ की तरफ का हिस्सा, बिना छत के अधिकारों के, सम्पत्ति प्लॉट नंबर 73 पर बनी हुई, क्षेत्रफल 50 वर्ग गज (यानी 41.80 वर्ग मीटर), 200 वर्ग गज में से, बिल्डिंग का प्लॉट, खसरा नंबर 60/9 में से, हस्तसाल गाँव के रेवेन्यू एस्टेट में स्थित, दिल्ली राज्य, दिल्ली और मोहन गार्डन नाम की कॉलोनी, ब्लॉक आर-।, उत्तम नगर, नई दिल्ली-110059 पूर्वः प्लॉट नंबर 72/फ्लैट, पश्चिमः प्लॉट नंबर 74, उत्तरः फ्लैट/18 फीट की सड़क, दक्षिणः 10 फीट की गली		
3	ऋण खाता सं. DL/TLK/TIHR/A000000509 श्री सुरेन्द्र कुमार बिस्वाल श्रीमती ज्योत्स्ना रानी	25.03.2025 और रु. 15,42,931/- ; कुल बकाया रु. 1594085/- दिनांक 23.06.2026 तक	आरक्षित मूल्य रु. 1173300/- ; बयाना राशि जमा (ईएमडी) रु. 117300/- ; कब्जे की तिथि और प्रकारः 08.08.2025 सांकेतिक कब्जा
	सम्पत्ति का विवरणः छत के अधिकारों के साथ तीसरी मंजिल, बनी हुई सम्पत्ति नंबर एफ-50/ए में से, क्षेत्रफल 33.444 वर्ग मीटर (40 वर्ग गज), खसरा नंबर 83/25 में से, पालम गाँव, दिल्ली राज्य के रेवेन्यू एस्टेट में, दिल्ली, कॉलोनी जिसे महावीर एन्क्लेव के नाम से जाना जाता है, नई दिल्ली 110045 सीमाएंः पूर्वः अन्य की सम्पत्ति, पश्चिमः 12 फीट चौड़ी गली, उत्तरः प्लॉट नंबर ए-50 का हिस्सा, दक्षिणः प्लॉट नंबर एफ-49		
4	ऋण खाता सं. DL/BDP/BDRP/A000001035 श्री सुरजीत सिंह (उधारकर्ता) श्रीमती मोनिका सिंह (सह-उधारकर्ता)	09.06.2025 और रु. 3241897/- ; कुल बकाया रु. 3606278/- दिनांक 23.06.2026 तक	आरक्षित मूल्य रु. 16783200/- ; बयाना राशि जमा (ईएमडी) रु. 1678300/- ; कब्जे की तिथि और प्रकारः 13.08.2025 सांकेतिक कब्जा
	सम्पत्ति का विवरणः पूरी दूसरी मंज़िल बिना छत/टेरेस के अधिकार के सम्पत्ति नंबर 24, साइज 200 वर्ग गज, खसरा नंबर 154/1 और 155 का हिस्सा, गाँव ताजपुर के रेवेन्यू एस्टेट में, पोस्ट ऑफिस बदरपुर, नई दिल्ली-110044 सीमाएंः पूर्व - अन्य की सम्पत्ति, पश्चिम - ताजपुर रोड 20 फीट, उत्तर - अन्य की सम्पत्ति, दक्षिण - अन्य की सम्पत्ति		

भुगतान का तरीका:- भुगतान हिंदुजा हाउसिंग फाइनेंस लिमिटेड के पक्ष में दिल्ली में देय डिमांड ड्राफ्ट द्वारा किया जाएगा।

विशेष निर्देश/सावधानीः अंतिम मिनट/सेकंड में बोली लगाने वालों को अपने हित में बोली लगाने से बचना चाहिए। ऐसे मामलों में बोलीदाता की ओर से किसी भी चूक/विफलता (इंटरनेट विफलता, बिजली की विफलता, आदि) के लिए न तो हिंदुजा हाउसिंग फाइनेंस लिमिटेड और न ही सेवा प्रदाता जिम्मेदार होगा। ऐसी आकस्मिक स्थिति से बचने के लिए, बोलीदाताओं से अनुरोध है कि वे सभी आवश्यक व्यवस्था/विकल्प जैसे बैक-अप बिजली की आपूर्ति और जो कुछ भी आवश्यक हो, ताकि वे ऐसी स्थिति से बचने में सक्षम हों और नीलामी में सफलतापूर्वक भाग ले सकें।

ऑनलाइन ई-नीलामी बिक्री के नियम और शर्तें - 1. संपत्ति को **"जैसा है जहाँ है", "जैसा है जो है", "जो कुछ भी है" और "बिना किसी दायित्व रहित"** के आधार पर बेचा जा रहा है। इस तरह की बिक्री किसी भी प्रकार की वारंटी और क्षतिपूर्ति के बिना है। 2. संपत्ति / परिसंपत्तियों का विवरण (अर्थात् ई-नीलामी बिक्री नोटिस में निर्दिष्ट सीमा और माप को सुरक्षित लेनदार की सर्वोत्तम जानकारी के लिए कहा गया है और सुरक्षित लेनदार किसी भी त्रुटि, गलत-बयान या चूक हेतु उत्तरदायी नहीं होगा। वास्तविक मौजूदा और मापन अलग-अलग हो सकते हैं। 3. सुरक्षित लेनदार द्वारा जारी ई-नीलामी बिक्री नोटिस आम जनता को अपनी बोलियां जमा करने के लिए एक निमंत्रण है और इसे सुरक्षित लेनदार की ओर से कोई प्रतिबद्धता या कोई प्रतिनिधित्व नहीं माना जाएगा। इच्छुक बोलीदाताओं को सलाह दी जाती है कि वे सुरक्षित लेनदार के साथ शीर्षक विलेखों की प्रतियों का उपयोग करें और बोलियां प्रस्तुत करने से पहले संपत्ति / परिसंपत्तियों और दावों / देय राशियों के स्वामित्व और वर्तमान स्थिति के बारे में स्वयं की स्वतंत्र पूछताछ / उचित परिश्रम करें जो संपत्ति को प्रभावित करते हैं। 4. नीलामी/बोली केवल वेबसाइट auction@hindujahousingfinance.com and https://www.bankeauctions.com के माध्यम से "ऑनलाइन इलेक्ट्रॉनिक मोड" या सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड द्वारा प्रदान की गई नीलामी के माध्यम से होगी, जो नीलामी की पूर्ण प्रक्रिया को ई-नीलामी मंच द्वारा व्यवस्थित और समन्वित करेगा। 5. बोलीदाता अपनी पसंद के स्थान से बोली लगाने के लिए ई-नीलामी में भाग ले सकते हैं। इंटरनेट कनेक्टिविटी खुद बोली लगाने वाले को सुनिश्चित करनी होगी। सुरक्षित लेनदार/सेवा प्रदाता को इंटरनेट कनेक्टिविटी, नेटवर्क समस्याओं, स्वयं के सिस्टम क्रैश, बिजली की विफलता आदि के लिए जिम्मेदार नहीं ठहराया जाएगा। 6. विवरण, सहायता, प्रक्रिया हेतु तथा ई-नीलामी पर ऑनलाइन बोली लगाने वाले संभावित बोलीदाता सेवा प्रदाता मैसर्स सी1 इंडिया प्रा. लि., 605ए, पताः सी1 इंडिया प्रा. लि. तीसरी मंजिल, प्लॉट नं. 68 सेक्टर-44, गुड़गांव, हरियाणा-122003, (सम्पर्क व्यक्ति : मिथलेश, फोन नं. 7080804466 ईमेलः delhi@c1india.com, सहायता मो. नं. 7291981124/1125/1126 से संपर्क कर सकते हैं। 7. ई-नीलामी बिक्री में भाग लेने के इच्छुक बोलीदाताओं को अपना नाम https://www.bankeauctions.com/ and auction@hindujahousingfinance.com पर पहले से पंजीकृत कर लेना चाहिए और यूजर आईडी और पासवर्ड प्राप्त करना चाहिए। इच्छुक बोलीदाताओं को सलाह दी जाती है कि वे सेवा प्रदाता से पासवर्ड प्राप्त करने के तुरंत बाद ही उसे बदल दें। 8. ई-नीलामी में भाग लेने के इच्छुक बोलीदाताओं को "हिंदुजा हाउसिंग फाइनेंस लिमिटेड" के पक्ष में Demand Draft/NEFT/RTGS के माध्यम से आरक्षित मूल्य (जैसा कि ऊपर उल्लेख किया गया है) का 10 प्रतिशत की वापसी योग्य बयाना जमा (ईएमडी) जमा करना होगा। 9. इच्छुक बोलीदाताओं को विधिवत भरा हुआ बोली फॉर्म https://www.bankeauctions.com/ and auction@hindujahousingfinance.com पर उपलब्ध प्रारूप), हिंदुजा हाउसिंग फाइनेंस लिमिटेड, कार्यालय सं. 286, द्वितीय तल, पॉकेट-1, सेक्टर-25, रोहिणी, नई दिल्ली-110085 के प्राधिकृत अधिकारी को सीलबंद लिफाफे में ईएमडी प्रेषण के साथ डिमांड ड्राफ्ट जमा करना होगा। 10. सीलबंद लिफाफे के ऊपर (जैसा कि ऊपर उल्लेख किया गया है) की संपत्ति के लिए ऋण खाता सं. (जैसा कि ऊपर उल्लेख किया गया है) में "ई-नीलामी बिक्री में भाग लेने के लिए बोली" लिखा जाना चाहिए। ईएमडी के साथ बोलियां जमा करने की अंतिम तिथि की समाप्ति के बाद, प्राधिकृत अधिकारी उसके द्वारा प्राप्त बोलियों की जांच करेगा और योग्य बोलीदाताओं के विवरण की पुष्टि करेगा (जिन्होंने आरक्षित मूल्य के ऊपर और ऊपर अपनी बोलियां उद्धृत की हैं और निर्दिष्ट ईएमडी का भुगतान सुरक्षित लेनदार) सेवा प्रदाता सी1 इंडिया प्राइवेट लिमिटेड को ई-नीलामी बिक्री नोटिस में उल्लिखित तिथि और समय पर केवल उन बोलीदाताओं को ऑनलाइन इंटर-से बोली/नीलामी कार्यवाही में भाग लेने की अनुमति देने के लिए सक्षम बनाता है। 11. योग्य बोलीदाताओं के बीच परस्पर बोली योग्य बोलीदाताओं द्वारा उद्धृत उच्चतम बोली से शुरू होगी। परस्पर बोली की प्रक्रिया के दौरान, प्रत्येक "10" मिनट का असीमित विस्तार होगा, अर्थात ई-नीलामी का अंतिम समय स्वचालित रूप से प्रत्येक बार 10 मिनट तक बढ़ाया जाएगा यदि बोली अंतिम विस्तार से 10 मिनट के भीतर की जाती है। 12. एक बार की गई बोलियों को रद या वापस नहीं लिया जाएगा। बोलीदाता को दी गई यूजर आईडी से की गई सभी बोलियां उसके द्वारा अकेले की गई समझी जाएंगी। 13. ई-नीलामी की कार्यवाही बंद होने के तुरंत बाद, सबसे ऊंची बोली लगाने वाला, ई-नीलामी बिक्री कार्यवाही में सफल बोलीदाता के रूप में घोषित होने के लिए प्राधिकृत अधिकारी को उनकी मेल आईडी akashkumar.mediratta@hindujahousingfinance.com और सेवा प्रदाता दोनों को ई-मेल द्वारा उद्धृत बोली की अंतिम राशि की पुष्टि करेगा। 14. सफल बोलीदाता को तत्काल अर्थात् उसी दिन अथवा अगले कार्य दिवस से पहले, जैसा भी मामला हो, बिक्री मूल्य की राशि का पच्चीस प्रतिशत जमा करना होगा, जिसमें जमा की गई बयाना राशि (यदि कोई हो) भी शामिल है, जो बिक्री का संचालन करने वाले प्राधिकृत अधिकारी को देनी होगी। देय क्रय मूल्य की शेष राशि अचल संपत्ति की बिक्री की पुष्टि के पंद्रहवें दिन या उससे पहले देनी होगी। 15. सफल बोलीदाता/नीलामी क्रेता द्वारा निर्धारित समय के भीतर उपरोक्त निर्धारित राशि के भुगतान में चूक के मामले में, बिक्री रद्द कर दी जाएगी और पहले से भुगतान की गई राशि (ईएमडी सहित) को जब्त कर लिया जाएगा और संपत्ति को फिर से बिक्री के लिए रखा जाएगा। 16 सफल बोलीदाता के अनुरोध पर, प्राधिकृत अधिकारी अपने पूर्ण विवेक से बोली राशि की शेष राशि जमा करने के लिए लिखित रूप में और समय दे सकता है। 17. सफल बोलीदाता को लागू टीडीएस (बिक्री आय से) का भुगतान करना होगा तथा प्राधिकृत अधिकारी को टीडीएस प्रमाणपत्र प्रस्तुत करना होगा। 18. नगरपालिका/पंचायत कर, बिजली देय (यदि कोई हो) और किसी अन्य प्राधिकरण देय राशि (यदि कोई हो) का भुगतान सफल बोलीदाता द्वारा बिक्री प्रमाण पत्र जारी करने से पहले किया जाना है। संपत्ति से संबंधित सभी वैधानिक देय राशि को ध्यान में रखते हुए बोलियां लगाई जाएंगी। 19. सफल बोलीदाता के पक्ष में प्राधिकृत अधिकारी द्वारा बिक्री प्रमाण पत्र केवल संपूर्ण खरीद मूल्य / बोली राशि जमा करने और सभी करों / शुल्कों के भुगतान के संबंध में आवश्यक प्रमाण प्रस्तुत करने पर जारी किया जाएगा। 20. कानूनी शुल्क, स्टाम्प ड्यूटी, पंजीकरण शुल्क और किसी भी अन्य आकस्मिक प्रभार नीलामी खरीदार द्वारा वहन किया जाएगा। 21. प्राधिकृत अधिकारी बिना कोई कारण बताए ई-नीलामी बिक्री कार्यवाही को स्थगित/रद्द कर सकता है। यदि निर्धारित ई-नीलामी बिक्री को बिक्री की निर्धारित तिथि से 15 दिन की तिथि के लिए स्थगित किया जाता है, तो इसे सेवा प्रदाता की वेबसाइट पर प्रदर्शित किया जाएगा। 22. प्राधिकृत अधिकारी का निर्णय अंतिम, बाध्यकारी और निर्विवाद है। 23. बोली प्रस्तुत करने वाले सभी बोलीदाताओं को ई-नीलामी बिक्री के नियमों और शर्तों को पढ़ और समझ लिया गया माना जाएगा और वे उनके द्वारा बाध्य होंगे। 24. अधिक जानकारी और प्रश्नों के लिए, कृपया हिंदुजा हाउसिंग फाइनेंस लिमिटेड के शाखा कार्यालयः कार्यालय संख्या-311 और 312 तीसरी मंजिल, आईटीएल नॉर्थेक्स टॉवर, एनएसपी, पीतमपुरा, दिल्ली 110034 के प्राधिकृत अधिकारी श्री अरुण मोहन, मोबाइल नं. 8808989999 से संपर्क करें। 25. यह उपर्युक्त ऋण खाते के ऋणी/बंधककर्ता/गारंटर को 15 (पंद्रह) दिन का नोटिस है, जो कि प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 8(6) के अनुसरण में उपर्युक्त तिथि/स्थान पर नीलामी बिक्री आयोजित करने के बारे में है।

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HINDUJA HOUSING FINANCE LIMITED

कॉर्पोरेट कार्यालयः सं. 167-169, 2री मंजिल, अन्ना सलाई, सैदापेट, चेन्नई-600015, तमिलनाडु, भारत शाखा कार्यालय : कार्यालय सं.-210/211, 2री मंजिल, दशमेश प्लाजा, सेक्टर-20बी, एनआईटी, फरीदाबाद, हरियाणा-121001; संपर्क विवरणःजेडआरएम : 9873925255, आरएलएमः 9990338759 आरआरएमः 9999735552। ईमेलः auction@hindujahousingfinance.com

निजी संधि के माध्यम से बिक्री की सूचना

नियम 8(8) और 9(1) के प्रावधानों के साथ पठित सरफेसी अधिनियम, 2002 के तहत एचएचएफएल के पास गिरवी रखी गई अचल संपत्तियों की बिक्री

एचएचएफएल के अधिकृत अधिकारी के रूप में हस्ताक्षरकर्ता ने सारफेसी अधिनियम की धारा 14(1) के तहत अनुसूची में वर्णित संपत्ति का कब्जा ले लिया है। आम जनता को सूचित किया जाता है कि उसके बकाये की वसूली के लिए एचएचएफएल को स्वीकार्य शर्तों पर अनुसूची में उल्लिखित संपत्ति को **"जैसी है जहां है और "जैसी है, वैसी"** है आधार पर निजी संधि के माध्यम से बिक्री के लिए उपलब्ध कराया गया है **मानक नियम और शर्तें इस प्रकार** हैं: 1.निजी संधि के माध्यम से संपत्ति की बिक्री" **जैसी है जहां है और "जैसी है, वैसी है"** पर की जाएगी; 2. खरीदार को आवेदन और केवाईसी दस्तावेजों के साथ प्रस्तावित राशि का 10% जमा करना होगा। इसे स्वीकृति पर आवश्यक 25% जमा राशि में समायोजित किया जाएगा। ईएमडी पर कोई ब्याज देय नहीं होगा; 3. एचएचएफएल द्वारा प्रस्ताव स्वीकार होने पर, खरीदार को अगले कार्य दिवस पर बिक्री प्रतिफल का 25% (प्रारंभिक 10% सहित) जमा करना होगा; 4. शेष 75% राशि बिक्री की पुष्टि के 15 दिनों के भीतर भुगतान करनी होगी; 5. निर्धारित समय सीमा के भीतर राशि भेजने में विफल रहने पर प्रारंभिक 10% सहित जमा की गई सभी राशियाँ स्वतः रूप से जब्त कर ली जाएंगी और संपत्ति को बिना किसी अन्य नोटिस के दोबारा बेचा जा सकता है; 6. यदि एचएचएफएल द्वारा प्रस्ताव स्वीकार नहीं होता है, तो 10% जमा राशि बिना ब्याज के वापस कर दी जाएगी; 7. ₹ 50,00,000/- से अधिक की बोलियों के लिए, सफल खरीदार को आयकर अधिनियम की धारा 194-1अ के तहत 1% टीडीएस जमा करना होगा; 8.संपत्ति को सभी मौजूदा और भविष्य के ऋण-भारों के साथ बेचा जा रहा है, चाहे वे एचएचएफएल को ज्ञात हों या अज्ञात। किसी भी तीसरे पक्ष के दावों, अधिकारों या वैधानिक देयों के लिए एचएचएफएल जिम्मेदार नहीं होगा; 9.खरीदार को संपत्ति के सभी पहलुओं पर स्वतंत्र रूप से उचित जांच-पड़ताल करनी चाहिए। बाद में किसी भी दावे पर विचार नहीं किया जाएगा।; 10. एचएचएफएल बिना कारण बताए किसी भी प्रस्ताव को अस्वीकार करने का अधिकार सुरक्षित रखता है; 11.नीलामी/बोली केवल वेबसाइट www.bankeauctions.com या सेवा प्रदाता मेसर्स सी1 इंडिया प्राइवेट लिमिटेड द्वारा प्रदान की गई नीलामी के माध्यम से "ऑनलाइन इलेक्ट्रॉनिक मोड" में होगी; 12.बोलीदाता अपने पसंद के स्थान से ऑनलाइन पोर्टल के माध्यम से भाग ले सकते हैं। किसी भी कनेक्टिविटी समस्या के लिए सुरक्षित लेनदार/सेवा प्रदाता जिम्मेदार नहीं होगा; 13.ई-नीलामी के किसी भी विवरण के लिए संभावित बोलीदाता सेवा प्रदाता मेसर्स सी1 इंडिया प्राइवेट लिमिटेड से संपर्क कर सकते हैं, जिसका कॉरपोरेट कार्यालय प्लॉट नं. 68, 3री मंजिल, सेक्टर-44, गुड़गांव, हरियाणा-122003 है (संपर्क व्यक्तिः श्री मिथलेश, मोबाइल नंबरः 7080804466, ईमेलः delhi@c1india.com, tn@c1india.com, Prabhakaran.Malaichamy@c1infdia.com और सहायता (हेल्पलाइन) मोबाइल नंबरः +91-7291981124/25/26, सहायता ईमेलः Support@bankeauction.com); 14. ई-नीलामी बिक्री में भाग लेने के लिए इच्छुक बोलीदाताओं को अपना नाम https://www.bankeauctions.com पर काफी पहले पंजीकृत करना चाहिए और यूजर आईडी व पासवर्ड प्राप्त करना चाहिए। इच्छुक बोलीदाताओं को सलाह दी जाती है कि सेवा प्रदाता से प्राप्त होते ही केवल पासवर्ड बदल लें; 15.ई-नीलामी में भाग लेने के लिए इच्छुक बोलीदाताओं को प्रतिदेय धरोहर राशि यानी आरक्षित मूल्य का 10% (जैसा ऊपर बताया गया है) डिमांड ड्राफ्ट/एनईएफटी/आरटीजीएस के माध्यम से "हिंदुजा हाउसिंग फाइनेंस लिमिटेड" के पक्ष में जमा करनी होगी; 16. इच्छुक पक्ष विवरण के लिए अधिकृत अधिकारी से संपर्क कर सकते हैं और 14/07/2026 को शाम 5.00 बजे तक या उससे पहले केवाईसी दस्तावेजों के साथ प्रस्ताव और ईएमडी जमा कर सकते हैं; 17.सफल नीलामी खरीदार गिरवी रखी गई संपत्ति से संबंधित सभी स्टांप शुल्क, पंजीकरण शुल्क, कर और अन्य वैधानिक देयताओं का खर्च वहन करेगा।; 18.नवीनतम न्यायिक आदेशों के अनुसार, इस नोटिस के प्रकाशन की तारीख से सरफेसी अधिनियम की धारा 13 के तहत उधारकताओं/गिरवी रखने वालों का मोचन अधिकार समाप्त हो जाता है; 19. बिक्री सारफेसी अधिनियम और नियमों के प्रावधानों के अनुसार आयोजित की जाएगी।

अनुसूची

संपत्ति का विवरण (सुरक्षित संपत्ति): मकान नं. 3जी/70, एन.आई.टी. फरीदाबाद के सामने के हिस्से पर निर्मित स्वतंत्र/संपूर्ण प्रथम तल, बिना छत के अधिकार, जिसका कवर्ड एरिया 780 वर्ग फीट है, कुल क्षेत्रफल 90 वर्ग गज, प्रथम तल के सभी अधिकारों के साथ, तहसील बड़खल, जिला फरीदाबाद, हरियाणा-121001	**बकाया राशिः** रु. 39,11,204/- (रुपये उनतालीस लाख ग्यारह हजार दो सौ चार मात्र) दिनांक 14/05/2024 तक आरक्षित मूल्यः रुपये 27,00,000/- (रु. सत्ताइस लाख मात्र); ईएमडीःरु. 2,70,000/-
ऋण सं.DL/BDP/BDRP/A000000953; उधारकताओं के नामः 1.योगेश कटारिया, 2. सरोज बाला	ईएमडी जमा करने की अंतिम तिथिः14/07/2026 शाम 17:00 बजे (5:00 बजे) तक।ई-नीलामी की तिथि/समयः 15/07/2026, सुबह 11:00 बजे से दोपहर 13:00बजे तक। बोली वृद्धि राशिः रु. 10,000/-

स्थानः हरियाणा, दिनांकः 25.06.2026 — हस्ता./-, अधिकृत अधिकारी - हिंदुजा हाउसिंग फाइनेंस लिमिटेड

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

HINDUJA HOUSING FINANCE

कॉर्पोरेट कार्यालयः नंबर 167-169, दूसरी मंजिल, अन्ना सलाई, सैदापेट, चेन्नई - 600015, तमिलनाडु, भारत, शाखा कार्यालयः एफ8, पहली मंज़िल, महालक्ष्मी टावर, सेक्टर 4, वैशाली, गाज़ियाबाद-201010

संपर्क विवरणः- आरएलएमः अरुण मोहन शर्मा 8800898999 | आरआरएमः अमित कौशिक 9587088333 | जेडआरएमः राकेश गुप्ता -9873925255
ईमेलः auction@hindujahousingfinance.com

निजी संधि के माध्यम से बिक्री की सूचना

नियम 8(8) और 9(1) के प्रावधान के साथ पठित सरफेसी अधिनियम, 2002 के तहत एचएचएफएल को गिरवी रखी गई अचल संपत्तियों की बिक्री।

एचएचएफएल के प्राधिकृत अधिकारी के रूप में अधोहस्ताक्षरी ने सरफेसी अधिनियम की धारा 14(1) के तहत अनुसूची में वर्णित संपत्ति का कब्जा ले लिया है। व्यापक तौर पर जनता को सूचित किया जाता है कि अनुसूची में वर्णित प्रतिभूत संपत्ति निजी संधि/सार्वजनिक ई-नीलामी के माध्यम से, एचएचएफएल के लिए सहमत शर्तों पर, "जैसा है जहां है", "जो यही है" और "जो कुछ भी है वहीं है" के आधार पर अपने बकाया की वसूली के लिए बिक्री के लिए उपलब्ध है। **मानक नियम एवं शर्तें:** 1. बिक्री कठोरता से "जैसा है जहां है", "जो यही है" और "जो कुछ भी है" के आधार पर की जाएगी। 2. क्रेता को आवेदन और केवाईसी दस्तावेजों के साथ प्रस्तावित राशि का 10% जमा करना होगा। इसे स्वीकृति पर आवश्यक 25% जमा के विरुद्ध समायोजित किया जाएगा। ईएमडी पर कोई ब्याज नहीं होगा। 3. एचएचएफएल द्वारा प्रस्ताव स्वीकार करने पर, खरीदार को बिक्री प्रतिफल का 25% (प्रारंभिक 10% सहित) अगले कार्य दिवस तक जमा करना होगा। 4. बिक्री प्रतिफल का शेष 75% भुगतान बिक्री की पुष्टि के 15 दिनों के भीतर करना होगा। 5. निर्धारित समय सीमा के भीतर राशि जमा करने में विफलता के परिणामस्वरूप प्रारंभिक 10% सहित सभी जमा राशि स्वतः जब्त हो जाएगी और संपत्ति को बिना किसी पूर्व सूचना के दोबारा बेचा जा सकता है। 6. यदि एचएचएफएल प्रस्ताव स्वीकार नहीं करती है, तो शुरुआती 10% जमा राशि बिना ब्याज के वापस कर दी जाएगी। 7. रुपये 50,00,000/- से अधिक की बोलियों के लिए सफल क्रेता को आयकर अधिनियम की धारा 194-आईए के तहत 1% टीडीएस भेजना होगा। 8. संपत्ति सभी मौजूदा और भावी ऋणभारों के साथ बेची जाती है, चाहे एचएचएफएल को ज्ञात हो या अज्ञात। एचएचएफएल किसी तीसरे पक्ष के दावे, अधिकार या वैधानिक बकाया के लिए जिम्मेदार नहीं होगा। 9. खरीदार को संपत्ति के सभी पहलुओं की स्वतंत्र रूप से पूरी जाँच-पड़ताल करनी चाहिए। बाद में किसी भी दावे पर विचार नहीं किया जाएगा। 10. एचएचएफएल बिना कारण बताए किसी भी प्रस्ताव को अस्वीकार करने या रद्द करने का अधिकार सुरक्षित रखता है। 11. नीलामी/बोली केवल 'ऑनलाइन इलेक्ट्रॉनिक मोड' के माध्यम से वेबसाइट www.bankeauctions.com के माध्यम से होगी या नीलामी सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड द्वारा प्रदान की जाएगी। 12. बोलीदाता ऑनलाइन पोर्टल के माध्यम से अपनी पसंद के स्थान से भाग ले सकते हैं। प्रतिभूत ऋणदाता/सेवा प्रदाता को किसी भी इंटरनेट कनेक्टिविटी समस्या के लिए जिम्मेदार नहीं ठहराया जाएगा। 13. ई-नीलामी पर किसी भी विवरण के लिए संभावित बोलीदाता सेवा प्रदाता मैसर्स सी1 इंडिया प्राइवेट लिमिटेड, कॉर्पोरेट कार्यालय प्लॉट नंबर 68, तीसरी मंजिल, सेक्टर - 44, गुड़गांव, हरियाणा- 122003 (संपर्क व्यक्तिः मिथलेश कुमार, फोन नंबर 7080804466, ईमेलः Mithalesh.kumar@c1india.com, ईमेलः tn@c1india.com, Prabhakaran.Malaichamy@c1india.com और सपोर्ट (हेल्पलाइन) मोबाइल नंबर +91-7291981124/25/26, सपोर्ट ईमेल - Support@bankeauction.com) से संपर्क कर सकते हैं। 14. ई-नीलामी बिक्री में भाग लेने के लिए, इच्छुक बोलीदाताओं को अपना नाम https://www.bankeauctions.com पर पहले से पंजीकृत कराना होगा और यूजर आईडी और पासवर्ड प्राप्त करना होगा। इच्छुक बोलीदाताओं को सेवा प्रदाता से पासवर्ड प्राप्त होने पर तुरंत बदलने की सलाह दी जाती है। 15. ई-नीलामी में भाग लेने के लिए, इच्छुक बोलीदाताओं को हिंदुजा हाउसिंग फाइनेंस लिमिटेड के पक्ष में डिमांड ड्राफ्ट/एनईएफटी/आरटीजीएस के माध्यम से वापसी योग्य जमा धरोहर राशि (ईएमडी) यानी आरक्षित मूल्य का 10% (जैसा कि ऊपर बताया गया है) जमा करना होगा। 16. इच्छुक पार्टियां विवरण के लिए प्राधिकृत अधिकारी से संपर्क कर सकती हैं और 11 जुलाई, 2026 को शाम 5.00 बजे से पहले केवाईसी दस्तावेजों के साथ ऑफर, ईएमडी जमा कर सकती हैं। 17. सफल नीलामी क्रेता को गिरवी रखी गई संपत्ति से संबंधित सभी स्टाम्प शुल्क, पंजीकरण शुल्क, कर और अन्य वैधानिक खर्च वहन करना होगा। 18. सरफेसी अधिनियम की धारा 13(8) के तहत कर्जदारों/बंधककर्ताओं का मोचन का अधिकार नवीनतम न्यायिक आदेशों के अनुसार इस नोटिस के प्रकाशन की तारीख पर समाप्त हो जाएगा। 19. बिक्री सरफेसी अधिनियम और नियमों के प्रावधानों के अनुसार की जाएगी।

अनुसूची

आवासीय फ्लैट नंबर एसएफ-2, दूसरी मंज़िल पर (बिना छत के अधिकार के), जिसका क्षेत्रफल 630 वर्ग फीट है। यह खसरा नंबर 1534 के अंतर्गत आता है और प्लॉट नंबर 17 और 18 पर बना है। यह 'कृष्णा कुंज-फर्स्ट', गाँव रायसपुर, परगना दसना, तहसील और ज़िला गाज़ियाबाद (उ.प्र.) में स्थित है। पूर्वः- 18 फीट चौड़ा एंट्री रास्ता, पश्चिमः- दूसरों का फ्लैट, उत्तरः- दूसरों का प्लॉट, दक्षिणः- दूसरों का फ्लैट। बकाया राशिः 16.06.2026 तक रु. 17,21,399/- (रुपये सत्रह लाख इक्कीस हजार तीन सौ निन्यानवे मात्र)।
आरक्षित मूल्यः रु. 12,00,000/- (रुपये बारह लाख मात्र)।
ईएमडीः रु. 1,20,000/- (रुपये एक लाख बीस हजार मात्र)।
ऋण संख्याः- DL/MNR/NANR/A000000062
कर्जदार का नामः 1. श्री सुशील कुमार, 2. श्रीमती सीमा रानी।
ईएमडी जमा करने की अंतिम तिथिः 11.07.2026, शाम 5:00 बजे (1700 बजे) तक।
ई-नीलामी की तिथि/समयः 13.07.2026, सुबह 11:00 बजे से दोपहर 1:00 बजे तक।
बोली वृद्धि राशिः रु. 25,000/-

दिनांकः 25-06-2026, स्थानः दिल्ली — प्राधिकृत अधिकारी, हिंदुजा हाउसिंग फाइनेंस लिमिटेड के लिए

हिंदुजा हाउसिंग फाइनेंस लिमिटेड

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ईमेलः auction@hindujahousingfinance.com

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वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (सरफेसी अधिनियम) की धारा 13(2) के तहत सूचना

हिंदुजा हाउसिंग फाइनेंस लिमिटेड के माध्यम से नीचे उल्लिखित कर्जदारों/गारंटरों द्वारा लिए गए ऋणों के संबंध में, जो नीचे उल्लिखित तारीखों पर बकाया राशि के साथ एनपीए बन गए हैं। हमने वित्तीय परिसंपत्तियों के प्रतिभूतिकरण और पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम 2002 की धारा 13(2) के तहत नीचे उल्लिखित विस्तृत मांग नोटिस पहले ही पंजीकृत डाक/स्पीड पोस्ट/कूरियर द्वारा आपके बकाया दिए गए पतों पर भेज दिया है, जिसे बिना डिलीवर किए वापस कर दिया गया है/पावती प्राप्त नहीं हुई है। हमने 60 दिनों के भीतर नीचे उल्लिखित राशि का भुगतान करने की आपकी शर्त के मामले में अधिनियम की धारा 13(4) के अनुसार आपके से किसी एक के स्वामित्व वाली प्रतिभूतियों पर कब्जा करने के अपने इरादे का संकेत दिया है। ऊपर बताए अनुसार आपके दायित्व का निर्वहन नहीं करने की स्थिति में, बैंक/प्रतिभूत लेनदार सरफेसी अधिनियम की धारा 13(4) के तहत प्रदत्त किसी भी अधिकार का प्रयोग कर सकता है और कब्जे की सूचना/नीलामी सूचना, इलेक्ट्रॉनिक या अन्यथा विधि से आवश्यकतानुसार प्रकाशित करते समय सरफेसी अधिनियम के तहत, बैंक/प्रतिभूत ऋणदाता आपकी तस्वीर भी प्रकाशित कर सकता है। विवरण यहां दिया गया है:-

क्र	कर्जदारों/सह-कर्जदारों/गारंटरों का नाम	मांग सूचना की तिथि तथा राशि
1	1. DL/BDP/BDRP/A000001211, सुश्री कौशल्या देवी, श्री राज कुमार, आकाश नगर गोविंदपुरम, 1, बैंक साइड आईजीएल कॉलिज, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत-201002	15-04-2026 तक रु. 716761/- तिथि 14-04-2026 तक एनपीए की तिथिः 06-04-2026
	संपत्ति का विवरणः प्लॉट नंबर 42 और 43, क्षेत्रफल 40 वर्ग गज, यानी 33.44 वर्ग मीटर, खसरा नंबर 454 में से, न्यू ब्रज विहार, गांव रसूलपुर, सिकरोड, परगना डासना, तहसील और जिला गाजियाबाद, उ.प्र., सीमाएंः पूर्वः अन्य, पश्चिमः 18 फीट चौड़ी सड़क, उत्तरः प्राइमरी स्कूल, दक्षिणः अन्य	
2	DL/DEL/DWND/A000000839, श्री विमला, श्री राज कुमार, 34 मसूरी गाजियाबाद, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत-201302	15-04-2026 तक रु. 1133151/- तिथि 14-04-2026 तक एनपीए की तिथिः 06-04-2026
	संपत्ति का विवरणः एक आवासीय मकान नंबर 34, क्षेत्रफल 58 वर्ग गज, खसरा नंबर 686 में से, गांवः मसूरी, परगनाः दसना, तहसील और जिलाः गाजियाबाद, उत्तर प्रदेश सीमाएंः पूर्वः 10 फीट चौड़ा रास्ता, पश्चिमः अन्य व्यक्ति, उत्तरः 10 फीट चौड़ी गली, दक्षिणः अन्य संपत्ति	
3	DL/DEL/LXND/A000002281, श्री तेजपाल यादव, श्रीमती प्रतिमा यादव, मकान नंबर 2554,01 न्यू करहेड़ा कॉलोनी, महादेव बिल्डर्स सिटी फॉरेस्ट के पास, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत - 201010	15-04-2026 तक रु. 1309288/- तिथि 14-04-2026 तक एनपीए की तिथिः 06-04-2026
	संपत्ति का विवरणः आवासीय दो मंजिला मकान नंबर 325, क्षेत्रफल 120 वर्ग गज, यानी 100.33 वर्ग मीटर, कुल कवर्ड क्षेत्रफल 240 वर्ग गज, यानी 200.66 वर्ग मीटर, खसरा नंबर 2554 मिन. में से, गली नंबर 3, न्यू करहेड़ा कॉलोनी, परगना लोनी, तहसील और जिला गाजियाबाद, उ.प्र.- 201004, सीमाएंः पूर्वः अन्य खाली प्लॉट, पश्चिमः सहेन्द्र शर्मा का घर, उत्तरः संपत्ति का हिस्सा, दक्षिणः 20 फीट चौड़ी सड़क, दक्षिणः अन्य संपत्ति	
4	DL/KRB/KRBH/A000001037, श्री जय किशोर यादव, श्रीमती विमला देवी, 671, प्रकाश नगर, खोड़ा कॉलोनी, खोरागांव, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत - 201309	15-04-2026 तक रु. 838525/- तिथि 14-04-2026 तक एनपीए की तिथिः 06-04-2026
	संपत्ति का विवरणः प्लॉट नंबर 25बी के भाग पर निर्मित मकान, क्षेत्रफल 25 वर्ग गज, यानी 20.90 वर्ग मीटर, तृतीय तल, कवर्ड क्षेत्रफल 67.70 वर्ग मीटर, खसरा नंबर 287 में से, प्रकाश नगर खोड़ा कॉलोनी, परगना लोनी, तहसील और जिला गाजियाबाद, उ.प्र., सीमाएंः पूर्वः अन्य की संपत्ति, पश्चिमः 20 फीट चौड़ी सड़क, उत्तरः अन्य की संपत्ति, दक्षिणः अन्य की संपत्ति	
5	DL/MNR/VSEN/A000000889, श्री प्रेमवीर सिंह, श्रीमती राधा राधा, मकान नंबर 195 ब्लॉक ए, 0, खराती नगर बागू विजय नगर बागू, गली नंबर 2, मेट्रो, गाजियाबाद, उत्तर प्रदेश, भारत - 201009, श्री अरुण अरुण, करणपुर कलां, 0, ग्रामीण, बुलंदशहर, उत्तर प्रदेश, भारत-202390	15-04-2026 तक रु. 1660277/- तिथि 14-04-2026 तक एनपीए की तिथिः 06-04-2026
	संपत्ति का विवरणः खसरा नंबर 217 में से 105 वर्ग गज, यानी 87.80 वर्ग मीटर पर आवासीय प्लॉट, रघुनाथ पुरी में स्थित, गाँव अकबरपुर बहरामपुर, परगना लोनी, तहसील और जिला-गाजियाबाद, उत्तर प्रदेश सीमाएंः पूर्वः दूसरी संपत्ति, पश्चिमः 15 फीट चौड़ी सड़क, उत्तरः अतुल का प्लॉट, दक्षिणः दूसरा प्लॉट	

उपर्युक्त कर्जदारों/गारंटरों को सलाह दी जाती है कि सरफेसी अधिनियम के तहत आगे की कार्रवाई से बचने के लिए (1) अधिक और पूर्ण विवरण के लिए अधोहस्ताक्षरी से मूल नोटिस प्राप्त करें और (2) ऊपर उल्लिखित नोटिस की तारीख से 60 दिनों के भीतर शेष बकाया राशि ब्याज और लागत आदि का भुगतान करें।

दिनांकः 25-06-2026 — प्राधिकृत अधिकारी,
स्थानः गाजियाबाद — हिंदुजा हाउसिंग फाइनेंस लिमिटेड

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS IN ACCORDANCE WITH REGULATION 26(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") IN RELATION TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

CIN: L24231GJ1988PLC011458

Regd. Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
Tel. No: (+91) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com
Website: www.rekvinalaboratories.in | **Contact Person:** Deepak Khandelwal, Company Secretary & Compliance Officer

Recommendations of the Committee of Independent Directors ("**IDC**") of Rekvina Laboratories Limited ("**Target Company**" or "**TC**") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI SAST Regulations**") in relation to the open offer to the public shareholders of the Target Company ("**Open Offer**") made by Surbhit Mukesh Shah ("**Acquirer – 1**"), Amit Mukesh Shah ("**Acquirer – 2**"), and Dhruvalkumar Patel ("**Acquirer – 3**"), (collectively "**Acquirers**")

1.	Date	June 24, 2026
2.	Name of the Target Company (TC)	Rekvina Laboratories Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 10/- per Equity Share, aggregating to a total consideration of ₹ 2,89,01,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer 1:** Surbhit Mukesh Shah **Acquirer 2:** Amit Mukesh Shah **Acquirer 3:** Dhruvalkumar Patel
5.	Name of the Manager to the offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 | Email Id: investors@vivro.net **Contact Person:** Shivam Patel | Website: www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Jay Chintan Patel (Chairman) 2. Prateek Jain (Member)
7.	IDC Member's relationship with the TC	IDC Member's relationship with the TC • All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 10 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated March 16, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on March 24, 2026; (iii) Draft Letter of Offer dated April 2, 2026; (iv) Letter of Offer dated June 20, 2026 (v) Valuation reports dated March 16, 2026 from Devang S. Thakar, Registered Valuer (SFA) (Registration No.: IBBI/RV/03/2022/14881), to determine the fair valuation of equity shares of the Rekvina Laboratories Limited and Radiant Parenterals Limited and to determine the fair equity share swap ratio. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Company and Radiant Parenterals Limited are in the similar line of business, hence, the said acquisition is proposed to help the Company in expanding its presence in the existing line of business by integrating the operations, products, and services of Radiant thereby strengthening the Company's position in the market by consolidating operations within the same industry segment and increasing overall market share. It will also help to leverage operational efficiencies through shared resources, infrastructure, distribution networks, and management expertise. The acquisition is proposed with the objective of expanding the Company's operations in the same line of business, achieving operational and financial synergies, increasing market share, strengthening the customer base, and creating long-term shareholder value. (ii) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the SEPA i.e. ₹10/- (Rupees Ten Only). (iii) The Offer price is determined by the Acquirers and manager to the open offer taking into account valuation parameters i.e. ₹10/- (Rupees Ten Only) and is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on June 23, 2026, being ₹ 37.45 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rekvinalaboratories.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Rekvina Laboratories Limited
Sd/-
Jay Chintan Patel
Chairman- Committee of Independent Directors
DIN: 0147916

Date : June 24, 2026
Place: Vadodara, Gujarat

भारतीय कंटेनर निगम लिमिटेड
CONTAINER CORPORATION OF INDIA LTD.

(भारत सरकार का नवरत्न उपक्रम) (A Navratna Undertaking of Govt. of India)

NSIC New MDBP Building, 3rd Floor, Okhla Indl. Estate (Opp. NSIC Okhla Metro Station), New Delhi-110020

NOTICE INVITING E-TENDER

CONCOR invites E-Tender in Two Packet System of tendering for the following work:-

Tender No.	CON/Area-II/EP/MMLP-Tihi/PFT Line/E-93472/2026-27
Name of Work	Construction of Additional PFT rail line along with CC block pavement work and other allied works at MMLP-Tihi, Indore (Madhya Pradesh)
Estimated Cost	Rs. 12,38,48,598.60 (including GST) **Completion Period :** 12 (Twelve) Months
Earnest Money Deposit	Rs. 24,77,000.00 (through e-payment)
Cost of Tender Document	NIL
Tender Processing Fee (Non-refundable)	Rs. 3,540/- (inclusive all taxes & duties through e-payment)
Date of Sale of Tender (online)	25.06.2026 (from 15:00 hrs.) to 18.07.2026 (up to 17:00 hrs.)
Date & Time of submission of Tender (online)	18.07.2026 up to 17:00 hrs.
Date & Time of Opening of Tender (online)	20.07.2026 at 15:00 hrs.

For financial eligibility criteria, experience with respect to similar nature of work etc., please refer to detailed tender notice available on website **www.concorindia.co.in**, but the complete tender document can be downloaded from website **www.tenderwizard.com/CCIL** only. Further, Corrigendum/ Addendum to this tender, if any, will be published on website **www.concorindia.co.in**, **www.tenderwizard.com/CCIL** and Central Procurement Portal (CPP) only. Newspaper press advertisement shall not be issued for the same.

Group General Manager (Projects), Phone No.: 011-41222500

GIC HOUSING FINANCE LTD.

(CIN L65922MH1989PLC054583)
Reg. Off.: National Insurance Building, 6th Floor, 14, Jamshedji Tata Road, Churchgate, Mumbai 400020
Email: investors@gichf.com, corporate@gichf.com /**Tel.:** 022-43041900

NOTICE TO SHAREHOLDERS

Transfer of Equity Shares to Investors Education and Protection Fund (IEPF)

Pursuant to the provisions of Sections 124 and 125 of the Companies Act, 2013 and Rule 6(3) of Investors Education and Protection Fund Authority Rules, 2016, as amended from time to time, Notice is hereby given to the Shareholders of the Company that in terms of the IEPF Rules, all shares in respect of which dividend has not been claimed or paid to the shareholders for the last seven consecutive years or more shall be transferred to the DEMAT Account of the IEPF Authority within 30 days from the due date of transfer.

The Company has sent individual notices to the concerned shareholders whose dividend amount are lying unpaid/unclaimed for the last seven consecutive years in their email ids providing details of shares to be transferred to IEPF Authority including manner of transfer of such shares. The Company has also uploaded the details (name/folio/dp id - client id etc.) of those shareholders whose shares are due for transfer to IEPF pursuant to Rule 6(3)(a) of IEPF Rules on its website at https://gichfindia.com/Dividend%20&%20IEPF.php

The concerned shareholders are hereby requested to claim the unpaid / unclaimed dividend for the Financial Year 2018-19 onwards on or before October 24, 2026, failing which with a view to comply with the IEPF Rules, the Company shall be constrained to transfer the unpaid / unclaimed dividend for F.Y. 2018-19 and the corresponding shares to IEPF authority without any further notice.

After transfer of shares to IEPF Authority, the shareholders can claim such dividend and shares including all benefits accruing thereon in due compliance of the procedure stipulated under the Rules. For further information, please visit website of IEPF authority as www.iepf.gov.in

For further clarification on the above matter, the concerned shareholder may contact Company or its RTA at:

The Company Secretary **GIC Housing Finance Limited** National Insurance Building, 6th Floor, 14, J. Tata Road, Churchgate, Mumbai-400020 Contact : 022 43041900 / investors@gichf.com Website – www.gichfindia.com	Mr. Anil Dalvi, **M/s KFin Technologies Ltd.** **(Unit - GIC Housing Finance Ltd.)** Selennium Tower B, Plot 31-32, Gachibowli, Financial District, Nanakramguda, Hyderabad-500032 Toll Free No. – 1800-309-4001 / einward.ris@kfintech.com

For GIC Housing Finance Limited
Sd/-
Raj Gor
Group Head & Company Secretary

Place : Mumbai
Date : 24/06/2026

EXPRESS Careers

www.expressindia.com

IIM MUMBAI
भारतीय प्रबंधन संस्थान मुंबई
Indian Institute of Management Mumbai
(Ministry of Education, Government of India)

Azadi ka Amrit Mahotsav · VIKSIT BHARAT @2047

Advertisement for Consultants (Projects)/ Teaching & Non-Teaching Positions

IIM Mumbai invites applications for Consultants (Projects)/ Teaching and Non-Teaching positions from eligible candidates.

Advt. Number & Date	Posts
Admn/Rectt/2026/19 dt. 17.06.2026 Admin/Rectt/2026/23 dt. 23.06.2026 Admin/2026 dt. 17.06.2026 2026/Accr/Rectt/01 dt. 11.06.2026 Admn/Rectt/2026/14 dt. 08.05.2026 Admn/Rectt/2026/20 dt. 19.06.2026 Admn/Rectt/2026/21 dt. 19.06.2026	**Fixed-Term Consultants (Projects)/ Teaching/ Non-Teaching Posts**

For detailed advertisements, please visit
https://iimmumbai.ac.in/careers

Chief Administrative Officer

SBI
State Bank of India
Central Recruitment & Promotion Department
Corporate Centre, Mumbai
Phone: 022-22820427

RECRUITMENT OF PROBATIONARY OFFICERS

Applications are invited from eligible Indian citizens for appointment as Probationary Officer in State Bank of India.

NUMBER OF VACANCIES: 1500

Eligibility criteria (age, qualification etc.), requisite fee and other details, along-with a link for online submission of application and online payment of application fee, are available on to Bank's website **https://sbi.bank.in/careers/current-openings** under Advertisement No. **CRPD/PO/2026-27/09.** Candidates are advised to go through the detailed advertisement and ensure their eligibility and other details before applying and remitting fee.

- **DATE FOR ONLINE REGISTRATION & PAYMENT OF FEE: 18.06.2026 TO 08.07.2026**

For any query, please write to us through the link **"CONTACT US"** which is available on Bank's official website mentioned above.

Place: Mumbai
Date: 18.06.2026

General Manager (RP & PM)

GOKHALE INSTITUTE OF POLITICS AND ECONOMICS, PUNE
(Deemed to be University U/S 3 of the UGC Act, 1956)

RECRUITMENT

Invites the application for the following Non-Teaching Contractual Posts-

S.No.	Posts	No. of Posts
1	Registrar	1
2	Chief Finance Officer	1
3	Sub-Editor (Arthvijnana Journal)	1
4	Editorial Assistant (Arthvijnana Journal)	1
5	Internship and Placement Officer	1

For further details visit **www.gipe.ac.in**
Last date for online applications - **15/07/2026 till 6:00 pm**

Officiating Deputy Registrar

VEER NARMAD SOUTH GUJARAT UNIVERSITY
UDHNA - MAGDALLA ROAD, SURAT.
Re-Accredited 'B++' 2.86 CGPA by NAAC

EMPLOYMENT NOTICE

Veer Narmad South Gujarat University invites online applications for the post of Finance and Accounts Officer in connection with the permission granted by Education Department, Government of Gujarat, Gandhinagar vide Resolution No. ED/VNS/e-file/3/2026/0235/KH-2, dated 22-05-2026 as per following;

Sr. No	Name of Post	Pay Scale	No. of Post	Category
1	Finance and Accounts Officer	1,44,200 - 2,18,200 (Level-14)	1	General

Eligible candidate shall be required to apply online on or before dated 25-07-2026 till 6:00 pm at: **http://vnsgunt.samarth.edu.in** The other details about application form fee and minimum qualifications are available on the University website: www.vnsgu.ac.in & **http://vnsgunt.samarth.edu.in** Applicant needs to send two hard copies of the application on or before dated 31-07-2026 along with all self-attested testimonials, certificates and all supporting documents.

Note: 1. Any corrigendum/addendum, if any, shall be published only on the University website. No separate communication shall be made to the applicants.
2. For updates, Candidates are advised to check University Website regularly: www.vnsgu.ac.in.

No.: GAD/EmpNotice/14041/2026
Date : 24/06/2026

Sd/-
Registrar

CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR ATTENTION TO THE SHAREHOLDERS OF THE

TMT (INDIA) LIMITED

("TIL"/ "TARGET COMPANY"/ "TC")

(Corporate Identification No. L99999TG1976PLC002002)

Registered Office: 1st Floor, Punnaiah Plaza, Road No.2, Banjara Hills, Hyderabad, Telangana-500 034; Phone No.: +91-7093294949; Email id: cstmtindia@gmail.com; Website: www.tmtindia.in

In compliance with Regulations 3 (1) and 4 read with Regulations 15 of the SEBI (SAST) Regulations, 2011

This corrigendum to the detailed public statement is being issued by Navigant Corporate Advisors Limited, on behalf of Yoga Builders Private Limited (Acquirer-1), Scaffold Properties Private Limited (Acquirer-2) And Mk Profinlease Private Limited (Acquirer-3) (Acquirer-1, Acquirer-2 and Acquirer-3 Hereinafter Referred To As The "Acquirers") in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended (**"SEBI (SAST) Regulations"**) and the SEBI Observation Letter No. I/14299/2026 dated June 19, 2026 in respect of Open Offer ("Offer") for the acquisition up to 12,87,988 Equity Shares of Rs. 10/- each representing 26.00% of the fully paid-up equity and voting share capital of the Target Company. The Detailed Public Statement (**"DPS"**) pursuant to the Public Announcement (**"PA"**) made by the Acquirers have appeared in Financial Express - English Daily (all editions); Jansatta - Hindi Daily (all editions); Pratahkal - Marathi Daily (Mumbai edition); Mana Telangana – Hyderabad Daily (Telugu edition) on 27th April, 2026.

THE SHAREHOLDERS OF THE TARGET COMPANY ARE REQUESTED TO KINDLY NOTE THAT THE FOLLOWING INFORMATION RELATED TO OFFER:

1. Update in the schedule of Activities: The original and revised schedule of activities is set forth as below:

Activity	Original Date	Original Day	Revised Date	Revised Day
Public Announcement	20.04.2026	Monday	20.04.2026	Monday
Publication of Detailed Public Statement in newspapers	27.04.2026	Monday	27.04.2026	Monday
Submission of Detailed Public Statement to BSE, Target Company & SEBI	27.04.2026	Monday	27.04.2026	Monday
Last date of filing draft letter of offer with SEBI	05.05.2026	Tuesday	05.05.2026	Tuesday
Last date for a Competing offer	19.05.2026	Tuesday	19.05.2026	Tuesday
Receipt of comments from SEBI on draft letter of offer	26.05.2026	Tuesday	19.06.2026	Friday
Identified date*	29.05.2026	Friday	23.06.2026	Tuesday
Date by which letter of offer be dispatched to the shareholders	05.06.2026	Friday	01.07.2026	Wednesday
Last date for revising the Offer Price	10.06.2026	Wednesday	06.07.2026	Monday
Comments from Committee of Independent Directors of Target Company	10.06.2026	Wednesday	06.07.2026	Monday
Advertisement of Schedule of activities for open offer, status of statutory and other approvals in newspapers and sending to SEBI, Stock Exchange and Target Company	11.06.2026	Thursday	07.07.2026	Tuesday
Date of Opening of the Offer	12.06.2026	Friday	08.07.2026	Wednesday
Date of Closure of the Offer	25.06.2026	Thursday	21.07.2026	Tuesday
Post Offer Advertisement	03.07.2026	Friday	28.07.2026	Tuesday
Payment of consideration for the acquired shares	10.07.2026	Friday	04.08.2026	Tuesday
Final report from Merchant Banker	17.07.2026	Friday	11.08.2026	Tuesday

*Identified Date is only for the purpose of determining the names of the shareholders as on such date to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, Sellers and Promoter & Promoter Group) are eligible to participate in the Offer any time before the closure of the Offer.

All other terms and conditions remain unchanged. Capitalized terms used in this announcement, but not defined, shall have the same meaning assigned to them in the PA, DPS and LOF.

ISSUED BY MANAGER TO THE OFFER FOR AND ON BEHALF OF THE ACQUIRERS

Navigant

NAVIGANT CORPORATE ADVISORS LIMITED
804, Meadows, Sahar Plaza Complex, J B Nagar, Andheri Kurla Road, Andheri East, Mumbai - 400059.
Tel No. +91 22 4120 4837 / 4973 5078 **Email id:** navigant@navigantcorp.com
Website: www.navigantcorp.com **SEBI Registration No:** INM000012243
Contact person: Mr. Sarthak Vijlani

Place: Mumbai
Date: June 24, 2026

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS IN ACCORDANCE WITH REGULATION 26(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") IN RELATION TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

CIN: L24231GJ1988PLC011458

Regd. Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
Tel. No: (+91) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com
Website: www.rekvinalaboratories.in | **Contact Person:** Deepak Khandelwal, Company Secretary & Compliance Officer

Recommendations of the Committee of Independent Directors ("**IDC**") of Rekvina Laboratories Limited ("**Target Company**" or "**TC**") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI SAST Regulations**") in relation to the open offer to the public shareholders of the Target Company ("**Open Offer**") made by Surbhit Mukesh Shah (**"Acquirer – 1"**), Amit Mukesh Shah (**"Acquirer – 2"**), and Dhruvalkumar Patel (**"Acquirer – 3"**), (collectively **"Acquirers"**)

1.	Date	June 24, 2026
2.	Name of the Target Company (TC)	Rekvina Laboratories Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 10/- per Equity Share, aggregating to a total consideration of ₹ 2,89,01,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer 1:** Surbhit Mukesh Shah **Acquirer 2:** Amit Mukesh Shah **Acquirer 3:** Dhruvalkumar Patel
5.	Name of the Manager to the offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 | Email Id: investors@vivro.net **Contact Person:** Shivam Patel | Website: www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Jay Chintan Patel (Chairman) 2. Prateek Jain (Member)
7.	IDC Member's relationship with the TC	IDC Member's relationship with the TC • All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 10 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated March 16, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on March 24, 2026; (iii) Draft Letter of Offer dated April 2, 2026; (iv) Letter of Offer dated June 20, 2026 (v) Valuation reports dated March 16, 2026 from Devang S. Thakar, Registered Valuer (SFA) (Registration No.: IBBI/RV/03/2022/14881), to determine the fair valuation of equity shares of the Rekvina Laboratories Limited and Radiant Parenterals Limited and to determine the fair equity share swap ratio. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Company and Radiant Parenterals Limited are in the similar line of business, hence, the said acquisition is proposed to help the Company in expanding its presence in the existing line of business by integrating the operations, products, and services of Radiant thereby strengthening the Company's position in the market by consolidating operations within the same industry segment and increasing overall market share. It will also help to leverage operational efficiencies through shared resources, infrastructure, distribution networks, and management expertise. The acquisition is proposed with the objective of expanding the Company's operations in the same line of business, achieving operational and financial synergies, increasing market share, strengthening the customer base, and creating long-term shareholder value. (ii) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the SEPA i.e. ₹10/- (Rupees Ten Only). (iii) The Offer price is determined by the Acquirers and manager to the open offer taking into account valuation parameters i.e. ₹10/- (Rupees Ten Only) and is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on June 23, 2026, being ₹ 37.45 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rekvinalaboratories.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Rekvina Laboratories Limited
Sd/-
Jay Chintan Patel
Chairman- Committee of Independent Directors
DIN: 0147916

Date : June 24, 2026
Place: Vadodara, Gujarat

MP BIRLA GROUP

UNIVERSAL CABLES LIMITED
CIN: L31300MP1945PLC001114

Registered Office: P.O. Birla Vikas, Satna – 485 005 (M.P.), India.
Corporate Office: 5th Floor, Signature Tower III, Tower 'C', Sector 15-II, N.H-8, Near 32nd Avenue, Gurugram – 122 001 (Haryana), India.
Phone: (07672) 414000, 257121-27 ■ Fax: (07672) 257129, 257131
E-mail: headoffice@unistar.co.in ■ Website: www.unistar.co.in

NOTICE TO EQUITY SHAREHOLDERS

Compulsory Transfer of Unpaid/Unclaimed Dividend and Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

Notice is hereby given that pursuant to Section 124 of the Companies Act, 2013 read with The Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016, as amended from time to time ("IEPF Rules"), all unpaid/unclaimed dividend and shares in respect of which dividend has not been paid or claimed for seven (7) consecutive years or more shall be transferred to the Investor Education and Protection Fund (IEPF).

All unpaid/unclaimed dividend for the financial year 2018-19 and the corresponding Equity Shares on which dividend remain unpaid/unclaimed for seven (7) consecutive years is becoming due for transfer to the IEPF as detailed below:

Dividend Year	Date of Declaration of Dividend	Due Date for Transfer to IEPF
2018-19	5th August, 2019	9th September, 2026

The Company has sent individual communication(s) to the concerned shareholders whose dividend has remained unpaid or unclaimed for seven (7) consecutive years, at their latest available address with the Depositories / Registrar and Share Transfer Agents (RTA), providing complete details of the unpaid / unclaimed dividend and shares due for transfer to IEPF. Details of such unpaid dividend/shares are also made available on the Company's website, https://www.unistar.co.in. Shareholders are requested to refer to the "Investor Relation" section on the Company's website to verify the details of the unpaid/unclaimed dividend and shares liable to be transferred to IEPF.

In this connection, please take note of the following:

(a) Members holding shares in Physical form: The Company would be issuing new certificate(s) in lieu of the original share certificate(s) for the purpose of dematerialization and transfer of shares to the IEPF Authority as per the IEPF Rules and upon such issue, the original share certificate(s) which stands registered in your name will stand automatically cancelled and deemed non-negotiable.

(b) Members holding shares in Demat form: The Demat Account will be debited for the Shares liable to be transferred to the IEPF Authority by way of Corporate Action through respective Depository(s).

To enable us to credit the dividend amount directly into your bank account, we request you to send us a copy of a cancelled cheque of the account into which the dividend amount should be credited, along with self – attested copy of the PAN Card. In case the cancelled cheque does not bear your name, please attach a copy of your bank passbook statement, duly self-attested.

Further, the IEPF Authority has re-initiated the Second 100 Days Campaign, "Saksham Niveshak." In line with this initiative, you are requested to kindly update your KYC details and submit claims for the unpaid dividend amount. Investor Service Request forms are available on the website of RTA, https://in.mpms.mufg.com → Resources → Downloads → KYC → Formats for KYC and on the Company's website, https://www.unistar.co.in under the 'Investor Relation' section.

Members are therefore, requested to claim the unpaid/unclaimed dividend on or before 31st August, 2026 by sending a request to the Company's RTA, MUFG Intime India Pvt. Ltd. (Formerly known as Link Intime India Pvt. Ltd.), C-101, Embassy 247, LBS Marg, Vikhroli (West), Mumbai – 400083, Tel: 022 - 4918 6000, E-mail: investor.helpdesk@in.mpms.mufg.com or to the Company's Secretarial Department at E-mail: investorsgrievance@unistar.co.in. In case the dividends are not claimed by the said date, the Company would initiate necessary action for the transfer of unpaid dividend/shares to the IEPF without any further notice, in accordance with the IEPF Rules.

Any further dividend, including other corporate benefits, on such Shares shall be credited to the IEPF Authority and no claim shall lie against the Company in respect of the unclaimed dividend amount and the Shares transferred to the IEPF Authority.

As per the IEPF Rules, both the unclaimed dividend amount and the shares transferred to the IEPF Authority including all benefits accruing on shares, if any, can be claimed by submitting required documents to the Company for obtaining an Entitlement Letter and thereafter making an online application in the prescribed e–Form IEPF–5 available on the website of the Ministry of Corporate Affairs, https://www.mca.gov.in.

For Universal Cables Limited
Sd/-
(Ajay Kumar Sharma)
Company Secretary

Place : Satna (M.P.)
Date : 24th June, 2026

UTI Asset Management Company Limited

uti ASSET MANAGEMENT COMPANY

CIN: L65991MH2002PLC137867
Registered Office: UTI Tower 'Gn' Block, Bandra - Kurla Complex, Bandra East, Mumbai - 400 051
Website: www.utimf.com | **E-mail:** cs@uti.co.in | **Tel. No.:** 022 6678 6666

NOTICE OF THE 23rd ANNUAL GENERAL MEETING, REMOTE E-VOTING AND BOOK CLOSURE INFORMATION

Notice is hereby given that the 23rd Annual General Meeting (23rd AGM) of UTI Asset Management Company Limited (the Company) has been scheduled on Tuesday, the 21st July, 2026 at 1430 hrs IST through video conferencing / other audio visual means (VC / OAVM), in compliance with the applicable provisions of the Companies Act, 2013 (the Act) read with Rules made thereunder and the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 (the SEBI Listing Regulations), read with various circulars issued by the Ministry of Corporate Affairs and Securities and Exchange Board of India from time to time, to transact the businesses set forth in the Notice of the 23rd AGM.

In compliance with the circulars, Notice of the 23rd AGM along with the Annual Report for the FY 2025-26 have been electronically sent to those members whose email addresses are registered with the Company, Registrar to an issue and Share Transfer Agent (RTA) or the Depository Participant (DP). The electronic dispatch has been completed on 24th June, 2026. The Notice of the 23rd AGM and Annual Report for the FY 2025-26 are also available on the Company's website at **www.utimf.com**, website of the stock exchanges *i.e.* National Stock Exchange of India Limited and BSE Limited at **www.nseindia.com** and **www.bseindia.com** respectively and on the website of KFin Technologies Limited (KFintech), RTA at **https://evoting.kfintech.com**.

Instructions for remote e-voting:

In compliance with Section 108 of the Act read with Rule 20 of the Companies (Management and Administration) Rules, 2014 and Regulation 44 of the SEBI Listing Regulations, Secretarial Standards on General Meetings (SS-2) issued by Institute of Company Secretaries of India and the general circulars, the Company has provided the members, a facility to exercise their voting rights by electronic means (e-voting) on the resolutions set forth in the Notice of the 23rd AGM through e-voting service provided by KFintech (e-voting service provider).

Members holding equity shares either in physical form or dematerialized form, whose name appears in the Register of Members / list of Beneficial Owners as on Tuesday, the 14th July, 2026 *i.e.* the cut-off date, shall be entitled to cast their votes through e-voting.

The voting rights of members will be in proportion to their equity shareholding in the total issued and paid-up equity share capital of the Company as on the cut-off date.

The businesses, as set forth in the Notice of 23rd AGM, will be transacted through e-voting only. The manner for remote e-voting is provided in the Notice of the 23rd AGM. All members may please note the following details of e-voting:

E- voting event number (EVEN)	**9821**
Cut-off Date	**Tuesday, the 14th July, 2026**
Commencement of remote e-voting period	**Saturday, the 18th July, 2026 at 0900 hrs IST**
End of remote e-voting period	**Monday, the 20th July, 2026 at 1700 hrs IST**

The remote e-voting will be disabled for voting at 1700 hrs IST on Monday, the 20th July, 2026. The facility of casting vote through e-voting system will also be made available during the 23rd AGM in the manner as mentioned in the Notice of the 23rd AGM. Members, who have cast their votes by remote e-voting, may attend / participate in the 23rd AGM but shall not be entitled to cast their votes during the 23rd AGM. Once the votes on the resolutions are cast and submitted by the members, he / she shall not be allowed to change it subsequently.

Any person, who acquires shares of the Company and becomes a member after sending the Notice of the 23rd AGM and holding equity shares as of cut-off date may refer the detailed instructions mentioned in the Notice of 23rd AGM on remote e-voting, attending the AGM through VC / OAVM and casting votes during the AGM.

The Board has appointed Mr. Vishal N. Manseta (CP No. 8981), Practicing Company Secretary as Scrutinizer to scrutinize the e-voting process in fair and transparent manner.

Members are requested to carefully read all the Notes set out in the Notice of the 23rd AGM.

In case of any query, clarification(s) and / or grievances, in respect of e-voting, members may refer to the 'Help & Frequently Asked Questions (FAQ's)' and 'e-voting user manual' available at the download section at KFintech's website at **https://evoting.kfintech.com** or may write to KFintech at **evoting@kfintech.com** or call KFintech's toll free no. 1800-309-4001. Members may also contact Ms. Krishna Priya M, Senior Manager – Corporate Registry, KFintech at **einward.ris@kfintech.com** , unit: UTI Asset Management Company Limited, Selenium Building, Tower-B Plot No. 31 & 32, Financial District, Nanakramguda, Serillingampally, Hyderabad, Telangana, India 500 032 or may sent an email to the Company at **cs@uti.co.in** for any further clarifications.

Book Closure Information:

Pursuant to Section 91 of the Act and Regulation 42 of the SEBI Listing Regulations, the register of members and share transfer books of the Company will remain closed from Wednesday, the 15th July, 2026 to Tuesday, the 21st July, 2026 (both days inclusive) for determining the entitlement of the members to the dividend, if declared by the members, for the FY 2025-26.

Manner of registering / updating email address and other KYC details:

Members, holding equity shares in physical form, are requested to register / update their PAN, email address, postal address, mobile number, bank account details, nomination details and signature with the Company / its RTA by submitting duly filled-in Investor Service Request (ISR) forms along with the requisite supporting documents. The requisite ISR forms are available on the Company's and RTA's website at **https://www.utimf.com/amc-shareholders/investor-relations** and **https://ris.kfintech.com** respectively.

SEBI has mandated that the security holders (holding securities in physical form), whose folio(s) are not updated with the KYC details (*viz.* PAN, Nomination, Contact Details, Mobile Number, Bank Account Details and signature, if any), shall be eligible for any payment including dividend, interest or redemption in respect of such folios, only through electronic mode with effect from 1st April, 2024.

Further, in accordance with Regulation 36 of the SEBI Listing Regulations, a letter providing web link for accessing the Annual Report of the FY 2025-26 is being sent to all members who have not registered their email ID's with Company / RTA.

Members, holding shares in dematerialized form, are requested to submit / update the above details with their DP with whom they maintain demat accounts.

Members are encouraged to dematerialize their physical equity shares as it will enable the Company to serve them better.

For UTI Asset Management Company Limited
Sd/-
Arvind Patkar
Company Secretary and Compliance Officer
Membership No.: ACS 21577

Date: 24th June, 2026
Place: Mumbai

ई-लिलाव नि विक्री करिता जाहीर सूचना (परिशिष्ट-IV ए) (नियम ८(६))

[illegible]

सरफेसी अॅक्ट, २००२ च्या नियम ९ उप-नियम (१) अन्वये १५ दिवसांची विक्री सूचना

[illegible]

ठिकाण: महाराष्ट्र, दिनांक: २५-जून-२०२६ सही/- प्राधिकृत अधिकारी, आयआयएफएल होम फायनान्स लिमिटेड.

बँक ऑफ महाराष्ट्र / Bank of Maharashtra

आस्ति वसुली शाखा : २ रा मजला, आगरकर हायस्कूल बिल्डिंग, सोमवार पेठ, पुणे-११, मो. ७०३०९२४०७८
ईमेल : brmgr1453@bankofmaharashtra.bank.in

ताबा नोटीस [अपेंडिक्स-IV अॅक्ट - रूल ८(१) अंतर्गत]

ज्याअर्थी खाली सही करणार **बँक ऑफ महाराष्ट्रचे** अधिकृत अधिकारी यांनी दि सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शिअल ॲसेटस् अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट अॅक्ट २००२ च्या सेक्शन १३(१२) आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या रूल ३ अंतर्गत प्राप्त अधिकारांचा वापर करून कर्जदार **श्री. दत्तात्रय संभाजी डोईफोडे, सौ. अनिता दत्तात्रय डोईफोडे, सौ. सोनाली रमाकांत आव्हाड** यांना दि. ०३/०१/२०२६ रोजी **मागणी नोटीस** बजावली होती की त्यांनी सदर नोटीसीत नमूद केलेली बँकेला येणे असलेली रक्कम **रु. २,५३,८५,६४०/- (रुपये दोन कोटी त्रेपन्न लाख पंच्याऐंशी हजार सहाशे चाळीस फक्त)** अधिक व्याज १२.७५% दराने लागू न केलेले वार्षिक व्याज, दि. ०४.०१.२०२६ पासूनच्या मासिक येण्यासहित **+ इतर आकार आणि खर्च** अशी सर्व रक्कम सदर नोटीस मिळालेल्या तारखेपासून ६० दिवसांच्या आत परत करावी.

कर्जदार तसेच जामीनदार सदर रक्कम परत करण्यास असमर्थ ठरल्याने, विशेषतः कर्जदार तसेच जामीनदार आणि सर्वसाधारण जनता यांना नोटीस देण्यात येते की, खाली सही करणार यांनी सदर कायद्याच्या सब-सेक्शन (४) सेक्शन १३ आणि सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स २००२ च्या रूल ८ अंतर्गत प्राप्त अधिकारांचा वापर करून खालील नमूद केलेल्या मालमत्तेचा **दि. २३ जून २०२६ रोजी प्रतिकात्मक ताबा घेतला आहे.**

कर्जदार/जामीनदार व सर्वसाधारण जनता यांना सावध करण्यात येते की, त्यांनी सदर मालमत्तेसंदर्भात कोणतही व्यवहार करू नये. असा व्यवहार केल्यास तो **बँक ऑफ महाराष्ट्र, मुंढवा शाखा** यांना वर नमूद केलेल्या येणे असलेल्या रकमेच्या अधीन राहील.

सुरक्षित आस्ति सोडविण्यासाठी संलग्न उपलब्ध वेळेमध्ये कर्जदाराचे लक्ष सदर कायद्याच्या सेक्शन १३(८) अंतर्गत तरतुदींकडे वेधून घेतले जात आहे.

स्थावर मालमत्तेचा तपशील

मालमत्ता १ : फ्लॅट नं. १०२ चा सर्वसामाईक भाग, क्षेत्रफळ ७५२ चौ. फू., बिल्डींगच्या पहिल्या मजल्यावर, फेअरी टेल बिल्डींग - टीर (मॉर्निंग ग्लोरी) सोहम गार्डन्स सोसायटी, फेअरी टेल टी २ मॉर्निंग ग्लोरी को-ऑप हौसिंग सोसायटी लि., एकूण बांधकाम क्षेत्रफळ ९०२ चौ. फू., गट नं. ५९-ए/३०, ६७/१, ६७/२, ६७/३ आणि ६९, गाव मानाधा, घोडबंदर रोड, ठाणे, जिल्हा ठाणे येथे स्थित. श्री. दत्तात्रय संभाजी डोईफोडे आणि सौ. अनिता दत्तात्रय डोईफोडे यांच्या एकत्रित मालकीचा.

दिनांक : २३.०६.२०२६
स्थळ : पुणे

अधिकृत अधिकारी, बँक ऑफ महाराष्ट्र,
ठाणे अंचल, एआरबी शाखा, पुणे यांच्या वतीने

सदर नोटीस ही प्रादेशिक भाषेमध्ये सुद्धा प्रसिद्ध करण्यात येते.
कोणत्याही प्रकारच्या, स्पष्टीकरणासाठी मूळ इंग्रजी नोटीस ग्राह्य धरली जाईल.

ICICI Bank

शाखा कार्यालय : आयसीआयसीआय बँक लिमिटेड, तळ मजला, आकृती सेंटर, एमआयडीसी, टेलिफोन एक्सचेंज जवळ, आकृती स्टारच्या समोर, अंधेरी पूर्व, मुंबई- ४०००९३

जाहीर सूचना - तारण मत्तेचा विक्रीसाठी निविदा ई - लिलाव

[नियम ८(६) चे तरतुदींकडे पहा]

स्थावर मिळकतीच्या विक्रीकरिता सूचना

ही स्थावर मालमत्तांच्या विक्रीसाठी ई-लिलाव सूचना आयसीआयसीआय बँक लि. ने जारी केली आहे (दीवाण हाऊसिंग फायनान्स लि. कडून, आयसीआयसीआय बँकेला मुखत्यार म्हणून अधिकार मिळाले आहेत), डीएचएफएल आणि खालील कर्जदार यांच्यात झालेल्या कर्ज कराराप्रमाणे देण्यात आलेल्या कर्ज सुविधेशी निगडीत तारण मालमत्ता सिक्युरिटायझेशन अँड रिकन्स्ट्रक्शन ऑफ फायनान्शियल ॲसेट्स अँड एन्फोर्समेंट ऑफ सिक्युरिटी इंटरेस्ट कायदा, २००२ सह सिक्युरिटी इंटरेस्ट (एन्फोर्समेंट) रूल्स, २००२ च्या नियम ८(६) नुसार ताब्यात घेतल्यासंबंधाने ही सूचना आहे.

सर्वसाधारण लोकांना आणि विशेषत: कर्जदार आणि हमीदार यांना इथे सूचना देण्यात येते की खाली वर्णन केलेली स्थावर मालमत्ता ही सिक्युअर्ड क्रेडिटर, यांच्याकडे गहाण/चार्ज असून, त्याचा प्रत्यक्ष ताबा आयसीआयसीआय बँकेचे अधिकृत अधिकारी यांनी घेतला आहे, तिची विक्री 'जे आहे जिथे आहे', आणि 'जे आहे जसे आहे' आणि 'जे काही आहे ते आहे' बेसिसवर स्थावरील दिल्याप्रमाणे होणार आहे.

अ. क्र.	कर्जदाराचे/सह-कर्जदाराचे/हमीदाराचे नाव/कर्ज खाते क्रमांक	काही असल्यास ज्ञात बोजासह तारण मत्तेचा तपशील	थकबाकी रक्कम ₹	आरक्षित मूल्य (₹) इसारा अनामत ठेव ₹	मालमत्तेच्या परीक्षणाची तारीख आणि वेळ	ई-लिलाव तारीख आणि वेळ
(ए)	(बी)	(सी)	(डी)	(ई)	(एफ)	(जी)
१.	श्री प्रविण जगन्नाथ कांबळे (कर्जदाराचे) श्रीमती रोहिणी राजेश ओव्हाळ (सह-कर्जदाराचे) कर्ज खाते क्र.- QZKLY00005015731	फ्लॅट क्र. १११, पहिला मजला, इमारत क्र. बी-३, ''प्रेम नारायण रेसिडेन्सी'', एस.एन. ३ च्या समोर, अटगाव रेल्वे स्थानकाजवळ, सर्वे क्र. ५८, हिस्सा क्र. २/२, गाव अटगाव, तालुका शहापूर, ठाणे-४२१०२१. (मोजमापित क्षेत्र- सुमारे १६.५६ चौरस मीटर कार्पेट एरिया)	₹ १३,७१,७४१/- (जून १५, २०२६ पर्यंत)	₹ ७,५०,०००/- ₹ ७५,०००/-	जुलै १४, २०२६ दुपारी ०२.०० ते संध्याकाळी ०५.०० पर्यंत	ऑगस्ट ०१,२०२६ सकाळी ११:०० पासून

ऑनलाईन लिलाव युआरएल लिंक- **(URL Link-https://BidDeal.in)** वेबसाईटवर एनपीएस अँड फायनान्शियल सर्व्हिसेस प्रायव्हेट लिमिटेड या ई-लिलाव एजन्सीच्या वेबसाईटवर आयोजित करण्यात येईल. तारणदार/नोटीसी यांना **जुलै ३१, २०२६** रोजी **संध्याकाळी ०५.०० वाजेपर्यंत** एकूण थकबाकी आणि पुढील व्याजासह रक्कम परतफेड करण्याची संधी देण्यात येत आहे, अन्यथा सदर तारण मालमत्तेविरुद्ध परिशिष्टाप्रमाणे विक्री करण्यात येईल.

संभाव्य बोलीदारांनी इसारा रक्कम (ईएमडी) **आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेक्नो पार्क, सीप्झ गेट क्रमांक ०२ समोर, मरोळ एमआयडीसी, अंधेरी पूर्व, मुंबई- ४०००९३** यांचेकडे डीमांड ड्राफ्ट (डीडी) (कॉलम ई पहा) **जुलै ३१, २०२६** रोजी **दुपारी ०२.०० वाजेपर्यंत** सादर करावी आणि त्यानंतर त्यांनी त्यांचा प्रस्ताव फक्त वर नमूद बँकखाते**जुलै ३१, २०२६** रोजी **संध्याकाळी ०५.०० वाजेपर्यंत** ईएमडीच्या पैसे भरल्याचा पुराव्यासाठी बँक पोचसह - डीडीची स्कॅन केलेली इमेजसह सादर करणे आवश्यक आहे. कृपया नोंद घ्यावी, जर संभाव्य बोलीदारांना वेबसाईटमार्फत त्यांचे प्रस्ताव सादर करणे शक्य नसल्यास, स्वाक्षरीकृत निविदा दस्तावेजाची प्रत **आयसीआयसीआय बँक लिमिटेड, लेवल ३-५, ७४ टेक्नो पार्क, सीप्झ गेट क्रमांक ०२ समोर, मरोळ एमआयडीसी, अंधेरी पूर्व, मुंबई- ४०००९३** येथे **जुलै ३१, २०२६** रोजी **संध्याकाळी ५.०० वाजेपर्यंत** सादर करता येईल. बयाणा रक्कम राष्ट्रीयकृत/ अनुसूचित बँकेकडील डीडी/पीओ **"आयसीआयसीआय बँक लिमिटेड"** यांच्या नावे **मुंबई** येथे देय सादर करावा.

पाहणीसंबंधित, ई-लिलावाच्या शर्ती व अटी किंवा निविदा सादर करण्याशी संबंधित कोणत्याही खुलाशाकरिता कृपया संपर्क **आयसीआयसीआय बँक** कर्मचारी फोन नंबर **८६३६९७०९१३/८१०४५४८०३१/९००४३९२४१६** वर संपर्क करा.

कृपया नोंद घ्यावी की मार्केटिंग एजन्सीज **१. ग्लॅक्स्ट्रट कॅपिटल सर्व्हिसेस प्रायव्हेट लिमिटेड, २. ऑजिओ ॲसेट्स मॅनेजमेंट प्रायव्हेट लिमिटेड, ३. मॅट्रेक्स नेट प्रायव्हेट लिमिटेड, ४. फिनीन इस्टेट डील टेक्नॉलॉजीज प्रायव्हेट लिमिटेड, ५. गिरनारसॉफ्ट प्रायव्हेट लिमिटेड, ६. हेक्टा प्रॉप टेक प्रायव्हेट लिमिटेड, ७. आको एमार्ट प्रायव्हेट लिमिटेड, ८. नोव्हेल असेट सर्व्हिस प्रायव्हेट लिमिटेड, ९. नोब्रोकर टेक्नॉलॉजीज सोल्युशन्स प्रायव्हेट लिमिटेड, १०. नवोदयन प्रॉपटेक प्रायव्हेट लिमिटेड** यांनादेखील सदर मालमत्तेच्या विक्री सुविधेसाठी नेमण्यात आले आहे.

कोणतेही कारण न देता कोणतीही किंवा सर्व बोली स्विकारणे किंवा नाकारणेचा अधिकार प्राधिकृत अधिकाऱ्यांकडे राखीव आहे.
विक्रीच्या विस्तृत शर्ती व अटींकरिता कृपया भेटा **www.icicibank.com/n4p4s**

दिनांक : जून २५, २०२६
ठिकाण : मुंबई

प्राधिकृत अधिकारी
आयसीआयसीआय बँक लिमिटेड

RECOMMENDATIONS OF THE COMMITTEE OF INDEPENDENT DIRECTORS IN ACCORDANCE WITH REGULATION 26(7) OF SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI SAST REGULATIONS") IN RELATION TO THE OPEN OFFER TO THE PUBLIC SHAREHOLDERS FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

REKVINA LABORATORIES LIMITED

CIN: L24231GJ1988PLC011458

Regd. Office: 36, Sampatrao Colony, Next to Royal Hotel, Alkapuri, Vadodara - 390007, Gujarat, India.
Tel. No: (+91) 265-2362966 / 2362319 | **Email:** info@rekvinalaboratories.com
Website: www.rekvinalaboratories.in | **Contact Person:** Deepak Khandelwal, Company Secretary & Compliance Officer

Recommendations of the Committee of Independent Directors ("**IDC**") of Rekvina Laboratories Limited ("**Target Company**" or "**TC**") under Regulation 26(7) of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**SEBI SAST Regulations**") in relation to the open offer to the public shareholders of the Target Company ("**Open Offer**") made by Surbhit Mukesh Shah (**"Acquirer – 1"**), Amit Mukesh Shah (**"Acquirer – 2"**), and Dhruvalkumar Patel (**"Acquirer – 3"**), (collectively "**Acquirers"**)

1.	Date	June 24, 2026
2.	Name of the Target Company (TC)	Rekvina Laboratories Limited
3.	Details of the Offer pertaining to TC	The Open Offer is being made by the Acquirers to the Public Shareholders to acquire up to 28,90,100 Equity Shares representing 26% of the Expanded Share Capital of the Target Company at a price of ₹ 10/- per Equity Share, aggregating to a total consideration of ₹ 2,89,01,000/- payable in cash in accordance with Regulation 9(1)(a) of the SEBI (SAST) Regulations.
4.	Name(s) of the acquirer and PAC with the acquirer	**Acquirer 1:** Surbhit Mukesh Shah **Acquirer 2:** Amit Mukesh Shah **Acquirer 3:** Dhruvalkumar Patel
5.	Name of the Manager to the offer	**Vivro Financial Services Private Limited** Vivro House, 11, Shashi Colony, Opp. Suvidha Shopping Center, Paldi, Ahmedabad – 380007. Gujarat. India. **Tel. No.:** +91 79 4040 4242 | Email Id: investors@vivro.net **Contact Person:** Shivam Patel | Website: www.vivro.net **SEBI Registration No.:** INM000010122 **CIN:** U67120GJ1996PTC029182
6.	Members of the Committee of Independent Directors	1. Jay Chintan Patel (Chairman) 2. Prateek Jain (Member)
7.	IDC Member's relationship with the TC	IDC Member's relationship with the TC • All IDC members are Non-Executive and Independent Directors of the Target Company. • None of the members of the IDC holds any Equity Share in the Target Company. • None of the members of the IDC has any contracts or any relationship with the Target Company.
8.	Trading in the Equity shares/other securities of the TC by IDC Members	No member of the IDC has traded in any of the Equity Shares/ other securities of the Target Company during the: 1. 12 (Twelve) months preceding the date of the PA. 2. Period from the date of the PA till the date of this recommendation.
9.	IDC Member's relationship with the Acquirers	None of the members of IDC has any contract/ arrangement/ relationship with the Acquirers
10.	Trading in the Equity shares/other securities of the acquirer by IDC Members	Not Applicable (As the Acquirers are individuals)
11.	Recommendation on the Open offer, as to whether the offer is fair and reasonable	The IDC is of the opinion that the Offer Price of ₹ 10 per Equity Share is fair and reasonable in terms of the SEBI (SAST) Regulations. However, the public shareholders of the Target Company are advised to independently evaluate the Open Offer and make informed decision about whether or not to tender their shares in the Open Offer.
12.	Summary of reasons for the recommendation	The IDC have perused the following, for recommendation on the Open Offer: (i) Public Announcement dated March 16, 2026; (ii) Detailed Public Statement published in Financial Express (English) (All Editions), Jansatta (Hindi) (All Editions), Navshakti (Marathi) (Mumbai Edition) and Financial Express (Regional) (Ahmedabad / Vadodara Edition) on March 24, 2026; (iii) Draft Letter of Offer dated April 2, 2026; (iv) Letter of Offer dated June 20, 2026 (v) Valuation reports dated March 16, 2026 from Devang S. Thakar, Registered Valuer (SFA) (Registration No.: IBBI/RV/03/2022/14881), to determine the fair valuation of equity shares of the Rekvina Laboratories Limited and Radiant Parenterals Limited and to determine the fair equity share swap ratio. Based on the review of the above, the members of the IDC have considered the following factors for making the recommendations: (i) The Company and Radiant Parenterals Limited are in the similar line of business, hence, the said acquisition is proposed to help the Company in expanding its presence in the existing line of business by integrating the operations, products, and services of Radiant thereby strengthening the Company's position in the market by consolidating operations within the same industry segment and increasing overall market share. It will also help to leverage operational efficiencies through shared resources, infrastructure, distribution networks, and management expertise. The acquisition is proposed with the objective of expanding the Company's operations in the same line of business, achieving operational and financial synergies, increasing market share, strengthening the customer base, and creating long-term shareholder value. (ii) The Offer Price is equal to the negotiated price for acquisition of Equity Shares by the Acquirers under the SEPA i.e. ₹10/- (Rupees Ten Only). (iii) The Offer price is determined by the Acquirers and manager to the open offer taking into account valuation parameters i.e. ₹10/- (Rupees Ten Only) and is in accordance with Regulation 8(2) of the SEBI (SAST) Regulations. However, the IDC members draw attention of the Eligible Shareholders to the closing market price of the Equity Shares on the BSE Limited as on June 23, 2026, being ₹ 37.45 per Equity Share which is higher than the Offer Price. The Eligible Shareholders of the Target Company are advised to independently evaluate the Open Offer and the market performance of the Target Company's scrip and take an informed decision about tendering the Equity Shares held by them in the Open Offer. The statement of recommendation will be available on the website of the Target Company at www.rekvinalaboratories.in
13.	Disclosure of Voting Pattern	The recommendations were unanimously approved by the members of IDC.
14.	Details of Independent Advisors, if any.	None
15.	Any other matter(s) to be highlighted	None

"To the best of our knowledge and belief, after making the proper enquiry, the information contained in or accompanying this statement is, in all material respect, true and correct and not misleading, whether by the omission of any information or otherwise and includes all the information required to be disclosed by the Target Company under the SEBI SAST Regulations."

For and on behalf of
Committee of Independent Directors of
Rekvina Laboratories Limited
Sd/-
Jay Chintan Patel
Chairman- Committee of Independent Directors
DIN: 0147916

Date : June 24, 2026
Place: Vadodara, Gujarat

THE JAIN SAHAKARI BANK LTD.

(Multi State Co-Operative Bank)
Head Office : Hirabaug, Khattaralli Lane, C.P.Tank, Mumbai - 400 004.
Reg.No.9500 dt. 15/06/1946 • RBI Licence No. UBD - MAH-1193-P
Tel No. 2382 4374/2386 4389 / 2386 8550 • E-mail :ceo@jainbank.co.in

BALANCE SHEET AS ON 31st MARCH, 2026 (Amount in Rs.)

Sr.No.	CAPITAL AND LIABILITIES	SCHEDULE No.	As on 31-03-2026 (Current Year)	As on 31-03-2025 (Previous Year)
1.	CAPITAL	1	4,90,65,050.00	4,92,48,325.00
2.	RESERVES AND SURPLUS	2	7,74,60,475.78	8,61,73,400.52
3.	DEPOSITS	3	1,17,56,61,528.14	1,15,54,20,062.68
4.	BORROWINGS	4	0.00	0.00
5.	OTHER LIABILITIES AND PROVISIONS	5	18,84,04,577.37	16,16,48,211.07
	GRAND TOTAL		**1,49,05,91,631.29**	**1,45,24,89,999.27**

Sr.No.	PROPERTY & ASSETS	SCHEDULE No.	As on 31-03-2026 (Current Year)	As on 31-03-2025 (Previous Year)
1.	CASH AND BALANCES WITH RESERVE BANK OF INDIA	6	3,15,71,648.25	5,65,12,807.93
2.	BALANCE WITH BANKS AND MONEY AT CALL AND SHORT NOTICE	7	19,99,78,715.64	22,24,69,242.96
3.	INVESTMENTS	8	43,98,66,117.00	45,11,84,295.00
4.	ADVANCES	9	62,49,78,867.81	53,84,21,775.20
5.	FIXED ASSETS	10	2,16,81,966.93	3,87,59,926.43
6	OTHER ASSETS	11	17,25,14,315.66	14,51,41,951.75
	GRAND TOTAL		**1,49,05,91,631.29**	**1,45,24,89,999.27**
	CONTINGENT LIABILITIES	12	2,15,25,098.73	2,03,86,352.82

PROFIT AND LOSS ACCOUNT FOR THE YEAR ENDED 31st MARCH, 2026

I. INCOME	SCHEDULE NO.	As on 31-03-2026 (Current Year)	As on 31-03-2025 (Previous Year)
I. INTEREST EARNED	13	9,40,94,728.05	9,93,86,464.51
II. PROFIT ON SALE OF SECURITIES (NET)		0.00	3,17,000.00
III. COMMISSION & EXCHANGE		21,45,068.63	20,32,744.81
IV. OTHER INCOME	14	1,75,40,046.07	67,91,618.64
V. EXCESS PROVISION FOR BDDR WRITTEN BACK		0.00	1,25,99,849.77
TOTAL		**11,37,79,842.75**	**12,11,27,677.73**
II. EXPENDITURE			
I. INTEREST ON DEPOSITS		6,05,23,793.22	6,03,88,587.46
II. OPERATING EXPENSES			
A) EMPLOYEE BENEFITS	15	3,28,35,309.75	3,90,48,445.60
B) PROVISION FOR NON-PERFORMING INVESTMENTS		19,64,108.00	0.00
C) DEPRECIATION ON PROPERTY, PLANT & EQUIPMENT		7,03,860.79	13,19,969.84
D) OTHER EXPENSES	16	1,67,72,668.67	1,83,41,319.66
TOTAL (A TO D)		**5,22,75,947.21**	**5,87,09,735.10**
TOTAL EXPENDITURE		**11,27,99,740.43**	**11,90,98,322.56**
PROFIT / (LOSS) BEFORE TAXES		**9,80,102.32**	**20,29,355.17**
INCOME TAX EXPENSE :			
a) Current Year Tax		0.00	0.00
b) Deferred Tax		0.00	46,923.98
TOTAL		**0.00**	**46,923.98**
PROFIT / (LOSS) AFTER TAXES		**9,80,102.32**	**19,82,431.19**
APPROPRIATIONS			
a) Transfer to Investment Fluctuation Reserve (Profit on sale of Investment)		0.00	3,17,000.00
BALANCE CARRIED OVER TO BALANCE SHEET		**9,80,102.32**	**16,65,431.19**

Accounting Policies & notes to the account :
Sch "A"
As per Report of Even date.
Anand R Chandak & Co.
Chartered Accountant
Anand R Chandak
Partner
Membership No. 142023 (Statutory Auditors)
(FRN No.134633W)
UDIN No. 26142023LZRWSJ7214
Date : 24th June, 2026

(Shri. K.C. Jain) President	(Shri. Dineshchandra S. Shah) Vice President
(Miss. Pravina A Vakharia) Director	(Shri. Arun P.Vakharia) Director
(Shri. Deepak R. Ankleshwaria) Director	(Shri. Deepak R. Ankleshwaria) Director
(Shri. Bhupendra C. Shah) Director	(Shri. Shantilal B. Gandhi) Director
(Shri. Prashant C. Wakhariya) Director	(Shri. Ajay Jain) Co-opt Director
(Shri. Karshil R. Shah) Co-op Director	(Shri. Sanjay K Sawal) Chief Executive Officer

INDEPENDENT AUDITOR'S REPORT FOR THE YEAR ENDED 31ST MARCH 2026

(As required under Section 31 of the Banking Regulation Act, 1949 and Section 73(4) of the Multi State Co-operative Societies Act, 2002 and Rule 27 of Multi State Co-operative Societies Rules,2002)

To,
The Members,
The Jain Sahakari Bank Ltd.

Report on the Financial Statements:

Opinion :

We have audited the accompanying financial statements of **The Jain Sahakari Bank Limited,** which comprise the Balance Sheet as at **31st March, 2026** and the Profit and Loss Account, and the Cash flow statement for the year then ended, and a summary of significant accounting policies and other explanatory information in which are included returns of Head office and its Five branches audited by us.

In our opinion, and to the best of our information and according to the explanations given to us, the aforesaid financial Statements together with the notes thereon give the information required by the Banking Regulation Act, 1949("BR Act"), the Multi State Cooperative Societies Act, 2002 ("the Act"), and the Multistate Co-operative Societies Rules, 2002(" the Rules") and the guidelines issued by the Reserve Bank of India ("RBI") and the Central Registrar of Cooperative Societies, in the manner so required and give a true and fair view in conformity with the accounting principles generally accepted in India, of the state affairs of the Bank as at March 31, 2026 and true & fair balance of Profit and the Cash Flows for the financial year ended on the date :

(i) in the case of the Balance Sheet, of the state of affairs of the Bank as at 31st March, 2026;
(ii) in the case of the Profit and Loss Account, of the Profit for the year ended on that date; and
(iii) in the case of the Cash Flow Statement, of the cash flows for the year ended on that date.

Basis of Opinion

We conducted our audit in accordance with the Standards on Auditing (SAs) issued by the Institute of Chartered Accountants of India (ICAI). Our responsibilities under those standards are further described in the Auditor's Responsibilities for the Audit of the Financial Statements section of our report. We are independent of the bank in accordance with the code of ethics issued by the ICAI together with ethical requirements that are relevant to our audit of the financial statements under the provisions of the Banking Regulations Act, 1949 and the rules made there under and under the provisions of the Multi State Cooperative Societies Act, 2002 and Multi State Co-operative Societies Rules made there under and we have fulfilled our other ethical responsibilities in accordance with these requirements and the code of ethics. We believe that the audit evidence we have obtained is sufficient and appropriate to provide a basis for our opinion on the Financial Statements.

Information Other than the Financial Statements and Auditor's Report thereon

The Bank's Board of Directors is responsible for the preparation of other information. The other information comprises the information included in the Board of Directors Report including other explanatory information, but does not include Financial Statements and our auditor's report thereon.

Our opinion on the Financial Statements does not cover the other information and we do not express any form of assurance conclusion thereon.

In connection with our audit of the Financial Statements, our responsibility is to read the other information and, doing so, consider whether the other information is materially inconsistent with the Financial Statements or our knowledge obtained in the audit or otherwise appears to be materially misstated.

When we read the Report of Board of Directors including other explanatory information, if we conclude that there is material misstatement therein, we are required to communicate the matter to those charged with governance and the members in the Annual General Meeting.

Management's Responsibility for the Financial Statements :

The Bank's Board of Directors is responsible for the preparation of these financial statements that give a true and fair view of the financial position, financial performance and cash flows of the Bank in accordance with accounting principles generally accepted in India including the Accounting Standards issued by ICAI, the provisions of the BR Act, the Act and Rules made thereunder and RBI, from time to time. These responsibility also includes maintenance of adequate records in accordance with the provisions of the Act for Safeguarding of assets of the Bank and for preventing and detecting frauds and other irregularities; selection and application of appropriate accounting policies; making judgements and estimates that are reasonable and prudent; and design, implementation and maintenance of adequate internal financial controls, that were operating effectively for ensuring the accuracy and completeness of the accounting records, relevant to the preparation and presentation of the Financial Statements that give true and fair view and are free from material misstatement, whether due to fraud or error.

In preparing the Financial Statements, management is responsible for assessing the Bank's ability to continue as a going concern, disclosing, as applicable, matters related to going concern and using the going concern basis of accounting unless management either intends to liquidate the Bank or to cease operations, or has no realistic alternative but to do so.

Boards of Directors are responsible for overseeing the Bank's financial reporting process.

Auditor's Responsibility:

Our objectives are to obtain reasonable assurance about whether the Financial Statements as a whole are free from material misstatement whether due to fraud or error and to issue auditors report that includes our opinion. Reasonable assurance is high level of assurance, but it is not a guarantee that an audit conducted in accordance with SA will always detect a material misstatement when it exists. Misstatements can arise from fraud or error and are considered material if, individually or in aggregate, they could reasonably be expected of the financial statements, whether due to fraud or error. In making those risk assessments, the auditor considers internal control relevant to the Company's preparation and fair presentation of the financial evaluating the appropriateness of accounting policies used and the reasonableness of the accounting estimates made by management, as well as evaluating the overall presentation of the financial statements.

As part of an audit accordance with SAs, we exercise professional judgment and maintain professional skepticism throughout the audit. We also:

i. Identify and assess the risks of material misstatements of the Financial Statement, whether due to fraud or error, design and perform and procedures responsive to those risks, and obtain audit evidence that is sufficient and appropriate to provide a basis for our opinion. The Risk of not detecting a material misstatement resulting from fraud is higher than for one resulting from error, as fraud may involve collusion, forgery, intentional omissions, misrepresentations, or the override of internal control.
ii. Obtain an understanding of internal control relevant to the audit in order to design audit procedures that are appropriate in the circumstances, but not for the purpose of expressing an opinion on the effectiveness of the Banks's internal control.
iii. Evaluate the appropriateness of accounting policies used and the reasonableness of accounting estimates and related disclosures made by the management.
iv. Conclude on the appropriateness of management's use of the going concern basis of accounting and, based on the audit evidence obtained, whether a material uncertainty exists related to events or conditions that may cast significant doubt on the Bank's ability to continue as a going concern. If we conclude that a material uncertainly exists, we are required to draw attention in our auditor's report to the related disclosures in the Financial Statements or, if such disclosures are inaequate, to modify our opinion. Our conclusions are based on the audit evidence obtained up to the date of our auditor's report. However, further events or conditions may cause the Bank cease to continue as a going concern.
v. Evaluate the overall presentation, structure and content of the Financial Statements, including the disclosures, and whether the Financial Statements represent the underlying transactions and events in a manner that achieves fair presentation.

We communicate with those charged with governance regarding, among other matters, the planned scope and timing of the audit and significant audit findings, including any significant deficiencies in the internal control that we identify during our audit.

We also provide those charged with governance with a statement that we have complied with relevant ethical requirements regarding independence, and to communicate with them all relationships and other matters that may reasonable be thought to bear on our independence, and where applicable, related safeguards.

Report on Other Legal and Regulatory requirements :

1. The Balance Sheet and the Profit and Loss Account have been drawn up in accordance with Form A and Form B respectively of the Third Schedule to the Banking Regulation Act, 1949 and the provisions of the Multi State Co-operative Societies Act, 2002 and the rules made there under.
2. **As required by Section 73(4) of the Multi State Co-operative Societies Act, 2002, we report that :**
   (a) We have obtained all the information and explanations which, to the best of our knowledge and belief, were necessary for the purpose of our audit and have found them to be satisfactory.
   (b) In our opinion, proper books of account as required by law have been kept by the Bank so far as it appears from our examination of those books and proper returns adequate for the purposes of our audit have been received from the branches or offices.
   (c) As required by Section 30 (3) of the BR Act, we further report that the transactions of the Bank, which have come to our notice, have been within the powers of the Bank.
   (d) Balance Sheet and Profit and Loss Account and the Cash Flow Statement dealt with by this report, are in agreement with the books of account and the returns.
   (e) The accounting standards adopted by the Bank are consistent with those laid down by accounting principles generally accepted in India, so far as applicable to Banks.
3. As per the information and explanation given to us and based on examination of books of accounts and other records we report as under on the matters specified in clause (d) and (e.) of Rule 27 (2) of the Rules :
   a) In our opinion and according to information and explanations given to us, we have not noticed any material impropriety or irregularities in the expenditure or in the money due to the Bank.
   b) During the course of Audit, we have generally not come across any violations of guidelines, conditions etc. issued by the RBI. Since the Bank has neither accepted deposits not received subsidy from National Bank for Agriculture and Rural Development, our comments regarding violations of guidelines issued by the said Bank are not called for.
4. As required by Rule 27(3) (a) to (f) of the Rules, we give the Annexure I, a schedule on the matters specified in the said Rule.

FOR ANAND R. CHANDAK & CO
Chartered Accountants
Firm Reg. No: 134633W

ANAND CHANDAK
Partner
M. No : 142023
UDIN No : 26142023LZRWSJ7214

Place: MUMBAI
Dated: 24.06.2026

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